

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED RELEVANT PARTICULARS		
1.	Name of corporate debtor	GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
2.	Date of incorporation of the corporate debtor	25/08/2020
3.	Authority under which the corporate debtor is incorporated/registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U74999DL2020FTC368645
5.	Address of the registered office and principal office (if any) of the corporate debtor	DSIIC SHED NO. 103, SCHEME - I OKHLA INDUSTRIAL AREA, PHASE-II, South Delhi, NEW DELHI, Delhi, India, 110020
6.	Insolvency commencement date in respect of corporate debtor	07 <sup>th</sup> October, 2025
7.	Estimated date of closure of the insolvency resolution process	5 <sup>th</sup> April, 2026 (180 <sup>th</sup> day from the date of commencement of the resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Anand (Registration No IBBI/IPA-001/IP-P00084/2017-2018/10180)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: -2, Community Centre, 3 <sup>rd</sup> Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email Address –anandmanoja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2, Community Centre, 3 <sup>rd</sup> Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email: -gigacirp2025@gmail.com
11.	Last date for submission of claims	23 <sup>rd</sup> October, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>a). Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> b). Not Applicable</b>

Notice is hereby given that the National Company Law Tribunal New Delhi, Court-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of GIGA Pipe Systems India Private Limited as per order against Company Petition No. (IB) NO. 294/ND/2025 as on Tuesday, 07<sup>th</sup> October 2025.

- The creditors of M/s. Giga Pipe Systems India Private Limited are hereby called upon to submit their claims with proof on or before Thursday, 23<sup>rd</sup> October 2025 to the interim resolution professional at the address mentioned against entry No. 10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
- Submission of false or misleading proofs of claim shall attract penalties.**



Date: 09.10.2025  
Place: New Delhi

**Manoj Kumar Anand**  
Name and Signature of Interim Resolution Professional  
Registration No IBBI/IPA-001/IP- P00084/2017-2018/10180

Rathore slams Cong over 'cheap politics', says party 'divided and directionless'

One dead after chemical tanker collides with LPG truck on Jaipur-Ajmer Highway

PRESS TRUST OF INDIA JAIPUR, OCTOBER 8

EXPRESS NEWS SERVICE JAIPUR, OCTOBER 8

RAJASTHAN BJP president Madan Rathore on Wednesday accused the Congress of resorting to "cheap politics and irresponsible statements" instead of playing the role of constructive opposition...

OVER 40 LPG cylinders exploded one after another on the busy Jaipur-Ajmer Highway near Mokhampura on Tuesday around 10:30 pm after a chemical-laden tanker rammed into a parked truck carrying them.

Rathore's remarks came in response to recent statements by senior Congress leaders Ashok Gehlot and Govind Singh Dotasra, who criticised the state government over "administrative failures" and recent accidents, including the Jaipur-Ajmer Highway crash and the fire incident at SMS Hospital.

Officials said on Wednesday that the tanker driver, identified as Ramraj Meena (35), was charred alive while five others sustained injuries. Around five vehicles parked near the LPG truck were also engulfed in the flames. However, the chemical in the tanker did not catch fire which prevented any further blasts in the vicinity.

Talking to reporters in Jaipur, Rathore said the Congress, which "pushed Rajasthan into the pit" during its tenure through paper leak scandals, recruitment irregularities and bureaucratic negligence, has no moral authority to question the current administration.

Police teams and fire tenders rushed to the spot, while traffic movement on the highway was suspended for approximately six hours. The road was reopened at 4:30 am but the traffic movement was slow till noon.

"The BJP government is acting swiftly, ensuring high-level investigations and justice for the victims," he said. Taking a swipe at Dotasra, Rathore said that levelling unverified allegations and spreading rumours reflected Congress' habit of misleading the public. He challenged the Congress leader to make any solid evidence public instead of running "propaganda campaigns".

Mokhampura police station SI Jayprakash told The Indian Express, "Around 10:30 pm on Tuesday, a tanker truck carrying chemicals collided with another truck laden with LPG cylinders. The LPG truck was parked on the road side while its driver was having food at a nearby dhaba. The tanker driver died after the driver's cabin caught fire due to the impact of the accident."



Firefighters douse flames after the accident on Tuesday night. Rohit Jain Paras

chemicals collided with another truck laden with LPG cylinders. The LPG truck was parked on the road side while its driver was having food at a nearby dhaba. The tanker driver died after the driver's cabin caught fire due to the impact of the accident."

tanker was on its way from Gujarat to Jaipur. Eyewitnesses claimed that a Regional Transport Office squad was stopping vehicles for checking on the highway and to avoid them, the tanker driver changed his lane suddenly and lost control, leading to the collision.

Jaipur Collector Jitendra Soni told The Indian Express that he has written to NHAI urging for a probe into the accident. "The highway comes under the jurisdiction of NHA.I have written to the officials to form a committee and investigate the cause of this accident. After the NHAI submits its report, things will be clear," said Soni.

Chief Minister Bhajan Lal Sharma said that the district administration has been ordered to ensure proper treatment of the injured. "The accident of a fire breaking out in a truck loaded with gas cylinders on the Jaipur-Ajmer National Highway in the Mozmadabad police station area of Jaipur Rural is extremely tragic. Fire brigade and disaster management teams are engaged in relief and rescue operations at the incident site. Instructions have been given to the district administration to ensure proper treatment for the injured and to provide all possible assistance to those affected," he said.

"I pray to God for the safety and well-being of all citizens affected by this heart-wrenching incident," CM Sharma added. Deputy CM Prem Chand Bairwa was at the spot to take stock of the situation.

In December last year, an LPG tanker collided with a truck near Bhankota in Jaipur on the same highway, sparking a massive fireball that turned a stretch of the highway into an inferno, killing 19 people.

WITHPTIINPUTS

Former minister Pramod Jain Bhaya is Cong candidate for Anta bypoll seat

EXPRESS NEWS SERVICE JAIPUR, OCTOBER 8



THE CONGRESS party Wednesday declared former minister Pramod Jain Bhaya as its candidate for the Anta bypoll seat in Baran district.

Bhaya is a three-time MLA and was a cabinet minister in the third Ashok Gehlot government between 2018 and 2023.

Considered close to former chief minister Ashok Gehlot, Bhaya is a three-time MLA who was defeated by BJP's Kanwarlal Meena in the 2023 Assembly elections

Among the prominent names, Naresh Meena had also been seeking a Congress ticket from Anta. On Tuesday, sharing an old photo with Sonia Gandhi, he had tagged Rahul Gandhi with a request for the party ticket. However, denied a ticket, Meena may now contest as an independent in a triangular contest with the Congress and BJP candidates.

Bhaya is considered close to former chief minister Gehlot. A former member of Baran Zila Parishad, Bhaya was first elected as an independent MLA from Baran in 2003. In the next election in 2008, he was elected from Anta on a Congress ticket, defeating BJP's Raghuvir Singh Kaushal. He was then made a minister of state for a couple of years in the second Ashok Gehlot government (2008-13).

In 2013, he was defeated by BJP's Prabhulal Lal Saini, but managed to wrest it from Saini in the 2018 elections. In the third Gehlot government, he was made the cabinet minister for Mines and Gaupalan. However, in the 2023 elections, Bhaya was defeated by BJP's Kanwarlal Meena by 5,861 votes.

The by-election was necessitated after the disqualification of sitting BJP MLA Kanwarlal Meena this May under the Representation of the People (RP) Act, 1951, after he was found guilty under Indian Penal Code sections 353 (assault or criminal force to deter a public servant), 506 (criminal intimidation), and the Prevention of Damage to Public Property (PDPP) Act in a 20-year-old case.

In 2005, demanding a re-poll

in a sarpanch election in Manohar Thana, Jhalawar, Meena had threatened then RAS officer Ram Niwas Mehta with a revolver.

Following his conviction, Meena did not get relief from the high court while the Supreme Court too had dismissed his petition this year. A delay in termination of his membership had led to a political slugfest between the ruling BJP and the Congress party. Meena, a two-term MLA, has had at least 27 cases filed against him — including attempt to murder, rioting, dacoity, extortion, and outraging modesty. Meena's lawyers, however, had told The Indian Express that he has been acquitted in most of these cases.

In June, Meena was learnt to have moved the Governor's office for a pardon under Article 161 of the Constitution.

"Congratulations to former minister Shri Pramod Jain Bhaya on being nominated as the candidate by the Congress Party for the by-election for the Anta Assembly seat. I am fully confident that with the blessings of the people, the Congress Party will win the Anta election by a wide margin," Gehlot said Wednesday after the declaration of Bhaya's candidature.

The last date of filing nominations for the bypoll is October 21, while polling will be held on November 11 and results will be declared on November 14.

Sriganaganagar mishap kills 3

Jaipur: Three men, identified as Surendra (24), Naresh (18) and Kaluram (18), were killed and two others seriously injured when a speeding car rammed into a parked truck in Sriganaganagar district on Wednesday, police said. PTI



GLIMPSE OF MANIPUR

Artists from Manipur perform during the Lokrang Festival at Jawahar Kala Kendra in Jaipur, Wednesday. Rohit Jain Paras

38 wagons of goods train derail on Western Dedicated Freight Corridor

Classifieds OBITUARY DEATH ANNIVERSARY

PRESS TRUST OF INDIA NEW DELHI, OCTOBER 8

THIRTY-EIGHT wagons of a food grains-laden goods train derailed near New Sri Madhopur station on the Western Dedicated Freight Corridor at 11:05 pm on Tuesday, causing major disruptions to operations along the entire corridor, sources said.



At the accident site on Wednesday. PTI

The Dedicated Freight Corridor Corporation of India Limited (DFCCIL) has not released any official statement regarding the derailment.

According to sources, the prima facie cause of the derailment is believed to be a collision with cattle that had strayed onto the tracks. "The train's crew is safe, but operations have been severely hampered. All top officials of the DFCCIL are on-site to ensure the quick restoration of services," a DFCC source said. The source added, "The goods train was coming from Hadya in Punjab, carrying food grains in covered wagons to western parts of the country. Although the derailment occurred on the up line, the wagons fell onto the adjacent down line as well, obstructing train services on both tracks. Currently, operations on both sides are halted until services are restored."

Senior officials stated that the 59-wagon freight train was running at a considerably high speed when the loco pilot spotted the cattle on the tracks and tried to stop the train, but was unable to halt it in time.

Rajasthan to be \$350 bn economy by 2030, welcomes investment: CM

PRESS TRUST OF INDIA SURAT, OCTOBER 8

RAJASTHAN Chief Minister Bhajan Lal Sharma on Wednesday said the state was poised to become a \$350 billion economy by 2030, and has a very investment-friendly environment.



Chief Minister Bhajan Lal Sharma speaks during the 'Pravasi Rajasthani Meet', in Surat Wednesday. ANI

Speaking at a 'Pravasi Rajasthani Meet' in Surat ahead of the Pravasi Rajasthani Divas on December 10, he invited entrepreneurs and investors to explore opportunities in IT, pharma, textiles, gems & jewellery, energy, petrochemicals, tourism and mining sectors in the state.

"Rajasthan is progressing towards becoming a \$350 billion economy by 2030. Due to government initiatives, it has emerged as one of the most investment-friendly and progressive states of India," Sharma was quoted as saying in an official release.

"Out of the MoUs worth ₹35 lakh crore signed during the Rising Rajasthan Global Investment Summit, projects

worth ₹7 lakh crore have already been implemented on the ground," the CM said.

He noted that the achievements of Non-Resident Rajasthanis are a significant source of inspiration and guidance for the people of the state and they should contribute not

only to their karna-bhumi or workplace (Surat) but also to their matru-bhumi or motherland, he said.

Gujarat and Rajasthan have vast opportunities for economic, cultural and social collaboration in several sectors, the chief minister said.

State Cong demands Health minister's resignation over Jaipur hospital blaze

PRESS TRUST OF INDIA KOTA, OCTOBER 8

TWO DAYS after a massive fire ripped through the trauma centre of the SMS Hospital in Jaipur that claimed eight lives, Rajasthan Congress chief Govind Singh Dotasra on Wednesday demanded the state health minister to take responsibility for the tragic incident and resign.

Speaking to mediapersons in Bundi, Dotasra blamed the state government for failing to prevent tragedies, and said Health Minister Gajendra Singh Khimsar must resign and this "parchi" (paper slip) system must be replaced.

Congress leaders often refer to the BJP government in Rajasthan as "parchiwali sarkar", claiming that all the instructions come from the Centre and that the bureau-

cracy runs the show in the state.

The fire gutted the neuro ICU on the second floor of the trauma centre on Sunday night, killing six of the 11 patients on critical care support. Fourteen patients from another ICU on the same floor were evacuated, two of whom died later, according to officials.

"People reached the hospital to save themselves, but they lost their lives instead. What can be a more drastic misfortune than this," Dotasra asked.

"They (BJP) accuse the Congress of politicising tragedies, but we are only asking who all are responsible for the loss of lives, and demanding assistance and compensation for the victims, which is not at all politics," he said.

The hospital staff were warned of sparks in the wires days earlier, but no one heeded the warning and eventually a big tragedy occurred, killing eight

people, Dotasra alleged.

"After the incident, the superintendent of SMS Hospital denied deaths by fire, claiming people died due to suffocation in smoke. He did not even care to think that the smoke was triggered by fire," Dotasra said.

The state Congress chief also claimed that the CM visited the hospital after the tragedy and directed to erase all evidence.

The health minister is still unable to explain the reasons behind the fire, while neither him or the chief minister has issued any statement, Dotasra said.

On the Assembly bypoll scheduled in Anta in Baran district on November 11, Dotasra sounded confident about the Congress winning the seat.

"People are suffering but the government seems happy. The Congress will win the bypoll under such conditions," he said.

SHO shunted out for not following dress code in Ajmer

Jaipur: A Station House Officer was shunted out in Ajmer district after the Inspector General found policemen in civilian clothes during an unannounced visit to the station, according to an order.

Arai Police Station SHO Bhopal Singh was sent to police lines by SP Vandita Rana through an order on Tuesday.

During a visit to the police station on October 2, the IG found that police personnel were not in their uniform and the CCTV cameras were non-functional. Sub-inspector Bhopal Singh was also found to have allegedly unreasonably detained two people at the station.

"This reflects the SHO's indiscipline, carelessness towards official duties, and failure in supervision," the order noted. PTI

उपशासन का हार्ट सर्जरी में सेक्टर आफ एक्सिलेन्स चिकित्सा शिक्षा एवं प्रशिक्षण उन्पशासन कार्यालय निदेशक, हृदय रोग संस्थान, कानपुर।

संख्या: हरोस/2025-26/4867 दिनांक: 08.10.2025

निविदा सूचना

हृदय रोग संस्थान, कानपुर में विभिन्न उपकरणों के क्रय हेतु मूल निमातर/एक मात्र भारतीय डिस्ट्रीब्यूटर अथवा उनके अधिकृत स्टॉकिस्ट / डीलर्स / प्रोप्राइटरशिप/पार्टनरशिप फर्मों से निम्नलिखित मुहरबन्द निविदाएँ (टेन्डरकल एवं प्राइस बिड अलग-अलग मुहरबन्द लिफाफों में) Government-e-Marketplace पर आमंत्रित की गयी हैं। जिनका विवरण निम्नवत है:-

Table with 5 columns: क्र, उम विड संख्या, उपकरण का नाम, मात्रा, विड डायनलोड एवं अपलोड दिनांक, विड खोलने का दिनांक व समय. It lists items like Dual Chamber Temporary Pacemaker, Intensive care Ventilators, Anaesthesia Workstation, etc.

बिड की विस्तृत जानकारी तथा विड प्रपत्र उपरोक्तानुसार भारत सरकार की Website: https://gem.gov.in से डाउनलोड कर प्राप्त कर सकते हैं। ईमेलीडी "डायरेक्टर, इन्स्टीट्यूट ऑफ कार्डियोलोजी कानपुर" के पक्ष में बनवा कर जमा की जायेगी। विड डाक्यूमेंट एवं उसकी समस्त नियम व शर्तें इस विड-ई-निविदा सूचना का भाग माना जायेगा। विड/निविदा को स्वीकार अथवा अस्वीकार करने का अधिकार अधोस्ताक्षरी को एकमात्र है।

निविदा सूचना DGME website: www.updgm.in & Institute website: www.lpcardiology.org &UP Govt website: https://gem.gov.in पर देखा जा सकता है।

हस्ताक्षर: (संकेत) कुमार वर्मा निदेशक हृदय रोग संस्थान कानपुर

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED

Table with 14 rows detailing insolvency proceedings for GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED. It includes information about the corporate debtor, registered office, and creditor details.

Notices is hereby given that the National Company Law Tribunal New Delhi, Court-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED as per order against Company Petition No. (IB) NO. 294-ND/2025 as on Tuesday, 07th October 2025.

1. The creditors of M/s. Giga Pipe Systems India Private Limited are hereby called upon to submit their claims with proof on or before Tuesday, 23rd October 2025 to the interim resolution professional at the address mentioned against entry No. 10. 2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in cell 14. 3. Submission of false or misleading proofs of claim shall attract penalties.

Advertisement for 36th Death Anniversary of Shri Suresh Narasingh Dube. It includes details about the deceased, dates, and contact information for the family.

Advertisement for Shri Suresh Narasingh Dube's death anniversary. It features a portrait of the deceased and details about the 36th anniversary celebration, including dates and contact information.

[संवाद] आईएमसी 2025 के 9वें एडिशन का उद्घाटन समारोह

# भारत कभी 2जी के लिए जूझता था, आज सभी जिलों में 5जी कनेक्टिविटी: प्रधानमंत्री

स्वदेश समाचार ■ नई दिल्ली

प्रधानमंत्री नरेंद्र मोदी ने बुधवार को दिल्ली स्थित यशोभूमि में इंडिया मोबाइल कांग्रेस (आईएमसी) 2025 के 9वें एडिशन का उद्घाटन किया। यह एशिया का सबसे बड़ा टेलीकॉम, मीडिया और टेक्नोलॉजी इवेंट है। प्रधानमंत्री ने कार्यक्रम को संबोधित भी किया।

उन्होंने कहा- जब मैंने मेक इन इंडिया की बात कही थी तो कुछ लोग इसका मजाक उड़ाते थे। उन्हें जवाब मिल गया है। जो देश कभी 2जी को लेकर स्ट्रगल करता था, आज उसी देश के सभी जिलों में 5जी पहुंच गया है। आज भारत में 1 जीबी वायरलेस डेटा की कीमत एक कप चाय से भी कम है। प्रधानमंत्री ने कहा कि भारत ने मेड इन इंडिया 4जी स्टैक लॉन्च किया है। अब भारत उन 5 देशों की लिस्ट में आ गया है, जिनके पास यह क्षमता है। पूरी दुनिया भारत की क्षमता को पहचान रही है। हमारे पास दुनिया का दूसरा सबसे बड़ा टेलीकॉम और 5जी मार्केट है। यह भारत में निवेश, नवाचार और निर्माण का सबसे सही समय है।



**टेक्नोलॉजी फॉलो करने वाला भारत आज सबसे आगे: सिंधिया:** केंद्रीय संचार मंत्री ज्योतिरादित्य सिंधिया ने कहा कि आज हमारी दूरसंचार क्रांति चार डी पर आधारित है - डेमोक्रेसी, डेमोग्राफी, डिजिटल फुट और टेलीकॉम। 2014 में 1 जीबी डेटा की कीमत 287 हुआ करती थी। आज उसी 1 जीबी डेटा की कीमत केवल 9.11 है। ज्योतिरादित्य सिंधिया ने कहा- यह सिर्फ दूरसंचार क्रांति नहीं है। यह विकसित भारत की क्रांति है। कोशल हमें शक्ति देता है, सुरक्षा हमें आत्मविश्वास देती है और

## 150 देशों से डेढ़ लाख स्पीकर्स शामिल होंगे

इंडियन मोबाइल कांग्रेस 8 से 11 अक्टूबर तक चलेगी। इसमें देश-विदेश की कंपनियां, स्टार्टअप और विशेषज्ञ नई तकनीकों को पेश करेंगे। इसमें भारत, कनाडा, जापान, ब्रिटेन, रूस सहित 150 से ज्यादा देशों से 1.5 लाख से ज्यादा स्पीकर्स, 7000 से ज्यादा ग्लोबल डेलिगेट्स और 400 से ज्यादा कंपनियां भाग लेंगी।

प्रधानमंत्री कार्यालय ने एक प्रेस रिलीज में बताया कि इस कार्यक्रम को डिपार्टमेंट ऑफ टेलीकॉम्युनिकेशन (डीओटी) और सेल्युलर ऑपरेटर्स एसोसिएशन ऑफ इंडिया (सीओएआई) ने संयुक्त रूप से आयोजित किया है। इस साल कार्यक्रम का थीम इनोवेट टू ट्रांसफॉर्म है। कम्प्युनिकेशन, सेमीकंडक्टर इन टेलीकॉम, क्वांटम कम्प्युनिकेशन, 6जी और फ्रॉन्ट रिस्क इंजिनेरिंग से केंद्रित होगा, जो अगली पीढ़ी की कनेक्टिविटी, डिजिटल संप्रभुता, साइबर फ्रॉन्ट की रोकथाम और ग्लोबल टेक्नोलॉजी लीडरशिप में भारत की रणनीतिक प्राथमिकताओं को दर्शाता है। आईएमसी 2025 में 1,600 से ज्यादा नई तकनीकी उपयोगिताएं पेश की जाएंगी, जो 5जी/6जी, आर्टिफिशियल इंटेलिजेंस, स्मार्ट मोबिलिटी, क्वांटम कम्प्यूटिंग, साइबर सुरक्षा और ग्रीन टेक्नोलॉजी जैसे क्षेत्रों से जुड़ी होंगी।

## संक्षिप्त समाचार

**बिहार के कांग्रेस विधायक मुरारी गौतम का इस्तीफा पटना।** कांग्रेस विधायक मुरारी प्रसाद गौतम का इस्तीफा 8 अक्टूबर को विधानसभा स्पीकर ने स्वीकार कर लिया है। उन्होंने 6 अक्टूबर को कांग्रेस पार्टी से इस्तीफा दिया था। मुरारी गौतम बिहार के रोहतास जिले की चेंनारी सीट से बिहार विधानसभा चुनाव 2020 में कांग्रेस के टिकट पर चुनकर आए थे। फरवरी 2024 में जब महागठबंधन सरकार गिरि और एनडीए ने दोबारा सरकार बनाई।

## प्रकाश पर्व: स्वर्ण मंदिर में एक लाख दीये जलाए

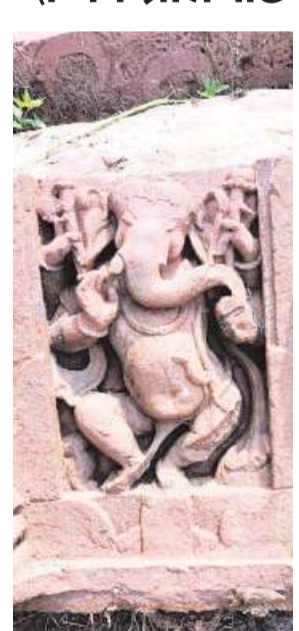


अमृतसर। सिखों के चौथे गुरु श्री गुरु रामदास जी का प्रकाश पर्व मनाया जा रहा है। पंजाब के अमृतसर में स्वर्ण मंदिर में आतिशबाजी की गई। इसके साथ ही के एक लाख दीये जलाए गए। इसके पहले दोपहर को स्वर्ण मंदिर के प्रकाश मार्ग में हेलिकॉप्टर से फूलों की बारिश की गई। गुरु रामदास जी के प्रकाश पर्व को लेकर अमृतसर शहर को फूलों और रंग-बिरंगी लाइटों से सजाया गया है। हर कोई इसे अपने मोबाइल फोन में कैद कर रहा है। कीर्तन दरबार सजाए गए हैं।

## दमोह में खुदाई के दौरान मिली 10वीं-11वीं शताब्दी की प्रतिमाएं

### कल्चुरी कालीन इन उत्कृष्ट प्रतिमाओं में अधिकांश शिव परिवार से जुड़ी हैं

**स्वदेश समाचार ■ भोपाल**  
पुरातत्व संचालनालय ने दमोह में खुदाई के दौरान 10-11वीं शताब्दी की कल्चुरी कालीन प्रतिमाएं ढूँढ निकाली हैं। उपसंचालक पीसी महोबिया की निगरानी में मिली यह प्रतिमाएं स्थापत्य कला की अद्वितीय उत्कृष्टता को दर्शाते हैं और क्षेत्र के गौरवशाली अतीत को पुनः जीवित करते हैं। श्री महोबिया ने बताया कि संस्कृति मंत्री धर्मदेव लोधी के निर्देश पर दमोह जिले के दोनी ग्राम में प्राचीन टीले पर सफाई और रखरखाव का कार्य युद्ध स्तर पर शुरू कर दिया गया है, ताकि इन अमूल्य धरोहरों का संरक्षण सुनिश्चित किया जा सके। इसके सुखद परिणाम सामने आने लगे हैं। उन्होंने विश्वास जताया है कि यहां बड़ी मात्रा में पुरातत्व महत्व की प्रतिमाएं नीचे दबी हुई हैं। इसके मद्देनजर काम जारी रखने का फैसला लिया गया है।  
**यह प्रतिमाएं मिलीं :** ब्रह्मा, विष्णु, शिव, उमा-महेश्वर, पार्वती, अधर्नारीश्वर, वायुदेव, गज अप्सरा तथा विभिन्न नायिकाओं की



मूर्तियां सम्मिलित हैं। इन प्रतिमाओं की बारीक नक्काशी और कलात्मकता तत्कालीन शिल्प कौशल की पराकाष्ठा को सिद्ध करती है।  
**विशाल मंदिर का अंग रही हैं प्रतिमाएं:** प्राप्त पुरावशेषों में कई विशिष्ट और भव्य प्रतिमाएं शामिल हैं। विशेषज्ञों के आंकलन के अनुसार ये सभी मूर्तियां किसी विशाल शिव मंदिर का अभिन्न अंग रही होंगी। समय के साथ रखरखाव या आपदा में मंदिर के खंडहर में तब्दील होने के बाद यह मलबे में दब गईं।

## इक्वाडोर के राष्ट्रपति पर गोलियां चलाई

क्विटो। इक्वाडोर के राष्ट्रपति डैनियल नोबोआ पर बुधवार को केनार प्रांत में 500 से ज्यादा लोगों ने जानलेवा हमला कर दिया। उनके कार्पिले पर पत्थर फेंके और गाड़ी पर गोलियां चलाईं। इसका वीडियो वायरल हो रहा है। अधिकारियों ने बताया कि राष्ट्रपति की कार पर गोली लगने के निशान दिखाई दिए, लेकिन नोबोआ को कोई नुकसान नहीं पहुंचा है। पर्यावरण और ऊर्जा मंत्री इनसे मंजानो ने मीडिया को बताया कि घटना के बाद पांच लोगों को हिरासत में लिया गया है।

## स्टार्मर ने रानी मुखर्जी के साथ देखी फिल्म

**स्वदेश समाचार ■ मुंबई**  
ब्रिटिश प्रधानमंत्री कीर स्टार्मर ने बुधवार को मुंबई में बॉलीवुड अभिनेत्री रानी मुखर्जी के साथ फिल्म देखी। उन्होंने यशराज स्टूडियो का दौरा किया। स्टार्मर बुधवार को ही मुंबई पहुंचे हैं। 2024 में प्रधानमंत्री बनने के बाद यह उनका पहला भारत दौरा है। उनके साथ व्यापार, संस्कृति और दूसरे क्षेत्रों के 100 से अधिक लोगों का एक दल भी आया है, जिसमें आईटी, ऑटोमोबाइल सहित कई क्षेत्रों के कारोबारी भी शामिल हैं। स्टार्मर आज कूपरेज ग्राउंड में एक फुटबॉल कार्यक्रम में भाग ले सकते हैं। इसके अलावा शाम में विदेश मंत्री एस. जयशंकर से भी मुलाकात कर सकते हैं। यशराज फिल्मस ने पुष्टि की है कि वह अपनी तीन बड़ी फिल्मों की शूटिंग

[रिश्तव] सुसंस्कार सोशल डवलपमेंट सोसायटी ने कार्यक्रम किया आयोजित

# नवांकुर सखियों को बांटी साड़ी

स्वदेश संवाददाता ■ बैदन

आदर्श ग्राम पंचायत कंजी में मध्यप्रदेश जन अभियान परिषद की नवांकुर संस्था सुसंस्कार सोशल डवलपमेंट सोसायटी द्वारा नवांकुर सखी हरियाली यात्रा कार्यक्रम में चयनित नवांकुर सखियों को साड़ी वितरण किया गया।

स्वच्छता एवं पर्यावरण संरक्षण के उद्देश्य से आयोजित इस कार्यक्रम में आदर्श कंजी गांव की बहनों को साड़ी वितरित कर सम्मानित किया गया। उक्त कार्यक्रम में मुख्य अतिथि के रूप में विधायक सिंगरौली रामनिवास शाह, कार्यक्रम की अध्यक्षता जन अभियान परिषद के जिला समन्वयक राजकुमार विश्वकर्मा एवम विशिष्ट अतिथि के रूप में डॉ आर डी पाण्डेय अध्यक्ष बाल कल्याण समिति एवम प्रांतीय संयोजक आरोप्य भारती रहे। कार्यक्रम का शुभारंभ माँ विष्णुपाणी के छायाचित्र में धूप दीप प्रज्वलित कर किया गया। तद्पश्चात् जिला समन्वयक द्वारा जन अभियान के यशस्वी अध्यक्ष



प्रदेश के विकासशील मुख्यमंत्री द्वारा चलाये जा रहे जन कल्याण कारी योजनाओं के बारे में बताया। विशिष्ट अतिथि डॉ आर डी पाण्डेयजी द्वारा महिलाओं एवम बालकों के क्षेत्र में केंद्र एवम प्रदेश सरकार के जन कल्याण कारी योजनाओं जिसमें लाडली लक्ष्मी, लाडली बहना व मिशन वात्सल्य योजना के बारे में बताया। कार्यक्रम के मुख्य अतिथि आदर्शपायी विधायक सिंगरौली द्वारा महिलाओं की सक्रिय भागीदारी से हरियाली और सामाजिक विकास के अभियान के बारे में बताया कि निश्चित रूप से यह अभियान

जनजागरण का सशक्त माध्यम बनेगा। ज्ञात को नवांकुर सखियों के हरियाली महोत्सव कार्यक्रम नवांकुर सखी- हरियाली तीज में प्रत्येक महिलाओं को 11-11 पाठकों का रोपण उनका संरक्षण व सम्बर्धन कार्यक्रम में आदर्शपायी विधायक सिंगरौली द्वारा अपने स्वस्थानुदान राशि से सभी 100 नवांकुर सखियों को हरियाली साड़ी देने की घोषणा की थीं के तहत सभी को हरियाली साड़ी प्रदान की गई। इस अवसर पर प्रमुख रूप से बाल कल्याण समिति एवम किशोर न्याय के पूर्व सदस्य विनोद सिंह, नवांकुर संस्था सुसंस्कार सोशल

डवलपमेंट के कार्यक्रम समन्वयक श्रीनिवास श्रीवास्तव, डॉ रोहित पाण्डेय, नवांकुर संस्था से राम सूरत विश्वकर्मा, जग प्रसाद विश्वकर्मा, शैलेन्द्र सिंह, श्रीमती शर्मिला सिंह, सीमा भारती, अनिता शर्मा, सुरेंद्र चौरसिया, बिक्रम सिंह, राम प्रताप शाह, कोमल, सहित महिला विकास की आंगनवाड़ी कार्यकर्ता, जनअभियान के कार्यकर्ता, नवांकुर सखियां एव आदर्शग्राम के गणमन्य लोच उपस्थित रहे। कार्यक्रम का सफल संचालन रमेश गुर्जर एवम आभार प्रदर्शन आर एस विश्वकर्मा द्वारा किया गया।

## टीटीपी के हमले में 11 पाक सैनिकों की मौत, 19 लड़ाके भी मारे गए

**स्वदेश समाचार ■ इस्लामाबाद**  
तहरीक-ए-तालिबान पाकिस्तान (टीटीपी) के हमले में मंगलवार रात को 11 पाकिस्तानी सैनिकों की मौत हो गई। इसमें 2 अधिकारी और 9 सैनिक शामिल हैं। अफगानिस्तान सीमा के पास पाकिस्तानी सेना टीटीपी के खिलाफ ऑपरेशन चला रही थी। इस दौरान दोनों के बीच मुठभेड़ हो गई। इसमें टीटीपी के 19 लड़ाके भी मारे गए हैं। पाकिस्तानी सेना की मीडिया विंग आईएसपीआर ने आरोप लगाया कि हमलावरों को भारत का समर्थन मिल रहा है। सेना ने दावा किया कि वह इन्हें

खत्म करने में जुटी है। पिछले कुछ महीनों से टीटीपी ने पाकिस्तान में सुरक्षा बलों पर हमले तेज कर दिए हैं। पाकिस्तानी सैनिक टीटीपी के खिलाफ कुर्म जिले में ऑपरेशन को अंजाम देने पहुंचे थे। इसी दौरान हमलावरों ने उनकी गाड़ी पर बम से हमला किया और फिर फायरिंग की। टीटीपी ने इस हमले की जिम्मेदारी ली और कहा कि उनके लड़ाकों ने काफिले को निशाना बनाया। पाकिस्तानी सेना ने कहा कि उन्हें कुर्म में इंडियन प्रॉक्सि संगठन फितना अल-ख्वारिज से जुड़े आतंकियों की मौजूदगी की सूचना मिली थी।

## सुदामा चरित्र की कथा सुन भाव विभोर हुए श्रद्धालु

**स्वदेश संवाददाता ■ सीधी**  
राम जानकी पैलेस, राम जानकी मंदिर के सामने पटपरा रोड में चल रही संगीतमय श्रीमद्भागवत कथा का हवन-पूजन एवं प्रसाद वितरण के साथ समापन हुआ। कथा व्यास डॉ. श्याम सुंदर पाराशर महाराज ने अंतिम दिन सुदामा चरित्र की कथा का वर्णन किया। मुख्य यजमान यज्ञ नारायण सोनी पत्नी श्रीमती प्रमिला सोनी सहित शहर वासी सुदामा के मिलन का प्रसंग सुनकर श्रद्धालु भावविभोर हो गए।

पूर्व विधायक कमलेश्वर पटेल, नगर पालिका उपाध्यक्ष दान बहादुर सिंह चौहान, जिला पंचायत अध्यक्ष श्रीमती मंजू रामजी सिंह, जगदीश उपाध्याय उपस्थित रहे। व्यास महाराज ने कहा कि सुदामा संसार में सबसे अनोखे भक्त रहे हैं। वह जीवन में जितने गरीब नजर आए, उतने वे मन से धनवान थे। उन्होंने अपने सुख व दुखों को भगवान की इच्छा पर सौंप दिया था। श्रीकृष्ण और सुदामा के मिलन का प्रसंग सुनकर श्रद्धालु भावविभोर हो गए।

## प्रधानमंत्री कॉलेज ऑफ एक्सीलेन्स कार्यालय प्राचार्य शहीद पद्मधर सिंह शासकीय स्नातकोत्तर महाविद्यालय, सतना (म.प्र.) 485001

क्रमांक	निविदा का विवरण	निविदा जारी करने की तिथि	निविदा समाप्त की तिथि
1	पीएम उषा के GIE योजना के तहत कंप्यूटर लैब, डेस्कटॉप कंप्यूटर, प्रिंटर, कंप्यूटर टेबल कुर्सी आदि के क्रय हेतु निविदा आमंत्रण E Tender ID 2025_HED_455846_1	06/10/2025	28/10/2025
2	महाविद्यालय में मासिक आधार पर E Tender सुरक्षा सेवा प्रदान हेतु निविदा आमंत्रण E Tender ID 2025_HED_456200_1	06/10/2025	28/10/2025
3	महाविद्यालय में मासिक आधार पर विद्यार्थियों के लिए बस सेवा प्रदान हेतु E Tender निविदा आमंत्रण E Tender ID 2025_HED_456205_1	06/10/2025	28/10/2025

टेंडर नोटिस म.प्र. शासन उच्च शिक्षा विभाग के वेबसाइट अथवा महाविद्यालय के वेबसाइट पर जाकर देखा जा सकता है। Pre bid meeting की सूचना टेंडर फॉर्म पर उपलब्ध है, इच्छुक निविदाकार प्री विड मीटिंग के तहत ईमेल के माध्यम से mail कर ऑनलाइन मीटिंग में भाग ले सकते हैं। प्राचार्य डॉ. सुरेश चंद्र राय

## केमिस्ट्री का नोबेल जापान, अमेरिका व ऑस्ट्रेलिया के वैज्ञानिकों को

# ऐसे एटम बनाए जो प्रदूषण हटाएंगे

**स्वदेश समाचार ■ स्टॉकहोम**  
इस साल केमिस्ट्री का नोबेल पुरस्कार सुसुम कितागावा (जापान), रिचर्ड रॉबसन (ऑस्ट्रेलिया) और उमर एम. याची (अमेरिका) को मिला है।



स्वीडन की रॉयल स्वीडिश एकेडमी ऑफ साइंसेज ने बुधवार को इसका ऐलान किया। इन्होंने ऐसे एटम बनाए हैं जिनमें बड़े-बड़े खाली हिस्से होते हैं, जिनसे गैस और अन्य रासायनिक पदार्थ आसानी से गुजर सकते हैं। इन संरचनाओं को मेटल ऑर्गेनिक फ्रेमवर्क्स (एमओएफ) कहते हैं। इसमें ऐसे क्रिस्टल बनते हैं, जिनमें बड़े खाली हिस्से होते हैं। ये खास तरह से डिजाइन किए जा सकते हैं ताकि वे किसी खास चीज को कैच कर सकें या स्टर कर सकें। इनका इस्तेमाल रोगिस्तानी हवा से पानी इकट्ठा करने, प्रदूषण हटाने, पुरस्कार 10 दिसंबर को स्टॉकहोम में दिए जाएंगे। ओमर याची ने अमेरिका जाकर 1995 में पहली बार मेटल-ऑर्गेनिक फ्रेमवर्क (एमओएफ) शब्द का इस्तेमाल किया और 1999 में एमओएफ-5 नाम से फेमस फ्रेमवर्क बनाया। जापान के किदाई युनिवर्सिटी में कितागावा ने 1997 में गपहले स्थिर एमओएफएस बनाए, जो सूखने के बाद भी टूटते नहीं थे।

**रिचर्ड रॉबसन ने एमओएफ की शुरुआत की**  
1970 के दशक में ऑस्ट्रेलिया के मेलबर्न विश्वविद्यालय में रॉबसन छात्रों को आणु बनाने की कला पढ़ा रहे थे। उन्होंने लकड़ी की गैटों (एटम) और डिट्रियों (बॉन्ड) से मॉडल बनाए। उन्हें अचानक अहसास हुआ कि अगर असली आणुओं में भी ऐसे ही जुड़ने के पैटर्न को समझ लिया जाए, तो नई तरह की आणविक इमारतें बनाई जा सकती हैं।

## बरागां पुलिस ने साइबर अपराधों से जनता को किया सतर्क

**स्वदेश संवाददाता ■ सिंगरौली**  
बरागां पुलिस ने साइबर अपराधों से बचाव के लिए साइबर जागरूकता अभियान चलाया। बुधवार शाम सिंगरौली पुलिस अधीक्षक मनीष खत्री के निर्देश एवं अनुविभागीय अधिकारी गौरव कुमार पाण्डेय के मार्गदर्शन में बरागां निरीक्षक मोहम्मद समीर वारसी ने नागर परिषद बरागां में साइबर जागरूकता अभियान के तहत स्थानीय लोगों को \*साइबर अपराधों जैसे ऑनलाइन फ्रॉड, फिशिंग कॉल, फेक वेबसाइट, बैंकिंग धोखाधड़ी, सोशल मीडिया पर ठगी \* इत्यादि के प्रति सतर्क रहने हेतु विस्तृत जानकारी दी। कार्यक्रमों के दौरान उपस्थित लोगों को यह बताया गया कि किसी भी अज्ञात लिंक, कॉल या संदेश को माध्यम से अपनी व्यक्तिगत अथवा बैंकिंग जानकारी साझा न करें।

**The Court Of VI Civil Judge Class-II, District Court, Satna**  
Presiding Officer: सुश्री प्राची गुजवान  
(आदेश 5 नवम्बर 20 व्यवहार प्रक्रिया संहिता 1908 के अन्तर्गत प्रकाशन हेतु)  
(RCS A/0000220/2019)  
केदार प्रसाद सोनी.....वादी  
Vs  
दीनानाथ सोनी.....प्रतिवादी  
Process Id- 36/2025  
पेशी दिनांक :- 14/10/2025  
प्रेषिती- (1)श्रीमती रीता सोनी पत्नी श्री भगवानदास सोनी पुत्री स्व श्री मोतीलाल सोनी पता- बैरिहा तहसील रामपुर बाकलान जिला सतना, (2)श्रीमती प्रेमवती सोनी पत्नी स्व श्री मोतीलाल सोनी पता- महिन्द्रा एजेन्सी के पीछे टावर के पास ग्राम उतेली रघुराजनगर जिला सतना, (3)अरविन्द सोनी तनय स्व श्री मोतीलाल सोनी पता- महिन्द्रा एजेन्सी के पीछे टावर के पास ग्राम उतेली तहसील रघुराजनगर जिला सतना, (4) विकास सोनी तनय स्व श्री मोतीलाल सोनी पता- महिन्द्रा एजेन्सी के पीछे टावर के पास ग्राम उतेली तहसील रघुराजनगर जिला सतना, (5)श्रीमती ममता सोनी पत्नी श्री सूरज पुत्री स्व श्री मोतीलाल सोनी पता ग्राम झाली बेरहना तहसील कोठी जिला सतना  
यह कि प्रार्थी केदार प्रसाद सोनी ने आपके विरुद्ध आरसीएसए के लिए वाद संस्थित किया है, आपको इस न्यायालय में सूचना के प्रकाशन के 30 दिवस के भीतर वाद का उत्तर देने के लिये उपसजत/हाजिर होने के लिये सम्मन किया जाता है, आप न्यायालय में स्वयं या किसी ऐसे प्लीडर (अधिवक्ता) द्वारा उपसजत हो सकते हैं, जिसे सम्मन अनुदेश दिये जाये हो और जो इस वाद में संबन्धित सभी सारथान कथनों का उत्तर दे सके। आपको यह निर्देश भी दिया जाता है कि उस दिन अपनी प्रतिरक्षा का लिखित कथन प्रस्तुत करें और उस दिन ऐसे सब दस्तावेज जो आपके कब्जे या शक्ति में हैं पेश करें जिन पर आपका प्रतिरक्षा या भूजराई का दावा या प्रतिवादा आधारित हो, और यदि आप अन्य किसी दस्तावेज पर चाहे वह आपके कब्जे या शक्ति में हो अपनी प्रतिरक्षा या मुजरा के दावे या प्रतिवादे के समर्थन में साक्ष्य के रूप में निर्भर करते हैं तो ऐसी सभी दस्तावेज की लिखित कथन के साथ उपलब्ध की जाने वाली सूची में प्रविष्टि करें।  
आपको सूचित किया जाता है कि यदि आप उत्तर बताई गई अवधि में इस न्यायालय में उपस्थित नहीं होंगे तो वाद की एक पक्षीय सुनवाई कर उसका निपटारा आपकी अनुपस्थिति में किया जायेगा। साथ ही यह भी सूचित किया जाता है कि यदि आप निराकरण मध्यस्थ के माध्यम से करने के इच्छुक हैं तो पीठोपनी अधिकारी को अवगत करें।  
यह आज तारीख 12 September 2025 को मेरे हस्ताक्षर से और न्यायालय की मुद्रा लगा कर दिया गया है।  
(सुश्री प्राची गुजवान)  
पञ्चम व्यवहार न्यायाधीश कनिष्ठ उच्च सतना, जिला सतना (म.प्र.)

**प्रपत्र सार्वजनिक घोषणा**  
[भारतीय विद्यालय और शोध अकादमी बोर्ड (कार्यकेंद्र व्यक्तियों के लिए शोध शोध अकादमी समाधान प्रक्रिया) विनियमवली, 2016 के विनियम 6 के अंतर्गत]  
**गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ हेतु प्रारंभिक विवरण**

क्रमांक	निविदा का विवरण	निविदा जारी करने की तिथि	निविदा समाप्त की तिथि
1	पीएम उषा के GIE योजना के तहत कंप्यूटर लैब, डेस्कटॉप कंप्यूटर, प्रिंटर, कंप्यूटर टेबल कुर्सी आदि के क्रय हेतु निविदा आमंत्रण E Tender ID 2025_HED_455846_1	06/10/2025	28/10/2025
2	महाविद्यालय में मासिक आधार पर E Tender सुरक्षा सेवा प्रदान हेतु निविदा आमंत्रण E Tender ID 2025_HED_456200_1	06/10/2025	28/10/2025
3	महाविद्यालय में मासिक आधार पर विद्यार्थियों के लिए बस सेवा प्रदान हेतु E Tender निविदा आमंत्रण E Tender ID 2025_HED_456205_1	06/10/2025	28/10/2025

टेंडर नोटिस म.प्र. शासन उच्च शिक्षा विभाग के वेबसाइट अथवा महाविद्यालय के वेबसाइट पर जाकर देखा जा सकता है। Pre bid meeting की सूचना टेंडर फॉर्म पर उपलब्ध है, इच्छुक निविदाकार प्री विड मीटिंग के तहत ईमेल के माध्यम से mail कर ऑनलाइन मीटिंग में भाग ले सकते हैं। प्राचार्य डॉ. सुरेश चंद्र राय

np Briefs

RANCHI  
Women raped by seven in Ranchi

An 18-year-old woman was allegedly raped by seven people in Ranchi district, police said on Wednesday. The survivor reported the incident at the Tamar police station on Tuesday. In her complaint, she alleged that her cousin deliberately trapped her, leading to the incident.

FATEHPUR  
Four killed as SUV plunges into pond

Four men were killed and five others seriously injured after a speeding SUV fell into a pond near a toll plaza on the Kanpur-Prayagraj National Highway in Fatehpur district on Wednesday, police said. The incident took place when the victims were returning to Prayagraj after attending a wedding ceremony in Kanpur.

SAKTI SAKTI (CHH'GARH)  
4 workers dead as lift crashes at power plant

Four workers were killed and six others injured after a lift collapsed from a height at a power plant in Chhattisgarh's Sakti district, officials said on Wednesday. The incident took place on Tuesday night at RKM Powergen Pvt Ltd's plant in Dabha area of Uchchinda village in the district. Sakti Superintendent of Police Ananta Sharma told PTI.

THANE  
Man stabbed multiple times over dispute

A 27-year-old man was severely injured after a person stabbed him multiple times following a heated argument in Maharashtra's Thane district, police said on Wednesday. The incident occurred around 10:30 pm on October 5 near a gym at Anjur Phata in Bhiwandi area.

ERODE (TAMIL NADU)  
Elephant tramples 60-year-old man to death

A 60-year-old man was trampled to death by an elephant in the Sathya-mangalam Tiger Reserve (STR) here, forest officials said on Wednesday. The incident occurred at around 4:30 pm in Churachura beat of the Porla forest range on Wednesday when Waman Gedam, a resident of Churachura-Malguzari village, was returning with his brother Mahadev Gedam and another villager after grazing cattle.

IMPHAL  
Two militants arrested in Manipur

Security forces arrested two militants, belonging to separate proscribed outfits, for their alleged involvement in extortion activities in Manipur's Imphal West and East districts, police said on Wednesday.

## BIHAR | BJP identifies 12,000 'weak' booths, seeks to increase 100-200 votes in each

## Cong clears names of 25 candidates in first CEC

Gaurav Vivek Bhatnagar  
NEW DELHI

Just a couple of days after the Election Commission announced that polls for the Assembly elections in Bihar would be held on November 6 and 11, the Congress Election Committee for the state met at the party headquarters here on Wednesday to decide the candidates. In its first meeting, the CEC took up over 60 candidates but is learnt to have finalised 25.

The meeting at Indira Bhanwan was attended among others by Congress general secretary (organisation) K.C. Venugopal and Screening Committee and party treasurer and Screening Committee chairman Ajay Maken.

Emerging from the meeting, Congress MP Mohammad Jawad said the party has "cleared 25 seats". Among the seats, which the party appears to have reached a consensus on are Kutumba from where state unit president Rajesh Ram is likely to contest and Kadua from where Congress Legislative Party leader Shakeel Ahmad Khan may fight.

During the meeting, dis-



cussions were held on over 60 seats covering both phases of the election and out of these candidates around two dozen were picked by consensus. Many of these are sitting MLAs.

While the CEC meeting has finalised some candidates, the final decision on these would be taken by the party in consultation with the state in-charge, the state president and the leader of the legislative party. Also, the Congress would only release its lists after a formal agreement has been reached with the other Mahagathbandhan allies on seat-sharing, for

Most of the names cleared were sitting MLAs while some of the lawmakers are yet to get the green signal owing to a review of their performance pending. The decision was taken at a meeting of the party's Central Election Committee headed by Congress president Mallikarjun Kharge

which the talks are progressing separately.

Meanwhile, the BJP has identified around 12,000 "weak polling booths" across the state where it had either received very few votes or not even a single vote.

According to party sources,

most of these 12,000 'weak' booths - out of a total of 90,712 booths - are located in Bihar's Seemanchal region, which includes districts such as Araria, Kishanganj, Purnia, and Katihar -- areas where the Muslim population ranges between 60% and 70%.

## Lalu desperate after Cong refuses Tejashwi as Chief Minister's face: Giriraj

Dheeraj Kumar  
PATNA

Senior BJP leader and union minister Giriraj Singh on Wednesday took a dig at RJD chief Lalu Prasad over Congress's persistent refusal to publicly endorse RJD leader Tejashwi Yadav as INDIA bloc's chief ministerial candidate for the upcoming assembly election.

Sharpening his attack on RJD after Congress remained non-committal about endorsing Tejashwi as the CM face for the state polls, Giriraj said, "Congress has already made it clear that Tejashwi will be the chief ministerial face of RJD, not of the grand alliance. Now, RJD chief Lalu Yadav is desperate and scared after the statement of the Congress leadership. The leadership of the opposition alliance has not yet been decided. I must say that NDA's policy, leadership, and intent are all set and there is no resentment at all," he said.

Singh's remark came a day after Congress leader Udit Raj stated that RJD leader Tejashwi Yadav might be the chief ministerial face for the RJD but the INDIA bloc's CM face would be decided collectively.

Under the leadership of Tejashwi, RJD had emerged the single largest party in the last assembly election by

winning 75 seats, strengthening his position as CM face of the opposition bloc.

Congress's "non-committal approach" towards projection of Tejashwi as CM face came in sharp focus after Rahul Gandhi also sidestepped a media query on the issue during his Voter Adhikar Yatra in Bihar.

While talking to newsmen, BJP's firebrand leader and MP from Begusarai, Singh claimed that Nitish Kumar would be chief minister of Bihar if NDA returned to power again.

"There were no differences among allies of the NDA over the seat-sharing deal for the state polls and said that talks were going on smoothly and the final formula would be finalised soon," he added.

Singh's statement assumes special significance as both Prime Minister Narendra Modi and Union Home Minister Amit Shah have not declared that Nitish Kumar will be chief minister again if NDA formed the government again after the assembly election.

## Centre virtually failed Wayanad landslide victims: Kerala HC

Kochi: In a stinging observation, the Kerala High Court on Wednesday said that the Union government has "virtually failed" the victims of the 2024 landslides in Wayanad by not exercising its powers to waive off the loans availed by them.

A bench of justices A K Jayasankaran Nambiar and Jobin Sebastian termed as "unfortunate" and "exasperating" the central government's stand not to waive off the loans of the victims.

It directed that any recovery action by banks against the landslide victims in Wayanad shall be kept in abeyance till the final disposal of the PIL, initiated by the court on its own in the wake of the calamity, aimed at improving disaster prevention and management in Kerala.

The court said it cannot remain a mute spectator to "the Shylockian methods" resorted to by the banks concerned to recover the loans.

The bench said it cannot accept the Centre's stand that it was powerless to act as under Article 73 of the Constitution it has "vast powers". **PTI**

## Manjhi, Chirag prick BJP over Bihar seats

Dheeraj Kumar  
PATNA

Bihar's two prominent Dalit leaders and Union ministers, Jitan Ram Manjhi and Chirag Paswan, are giving a tough time to BJP as they have apparently toughened their stand on seat-sharing deal for the assembly elections.

While Manjhi asserted that his party, Hindustani Awam Morcha (HAM), would not contest the polls if it was not given at least 15 seats, Paswan said talks were in early stages. While Paswan reportedly wants 40 seats, BJP is believed to be offering him 22 and eight to HAM.

Manjhi, however, clarified that HAM would remain with the NDA camp. BJP chief JP Nadra reportedly spoke to Manjhi to pacify him. He said that his party was praying to NDA leaders to give a respectable number of seats to his party so that it could get recognition. "In absence of recognition to our party, we have to face humiliation," he remarked.

"If we do not get the proposed number of seats, we will not contest the election. We will support the NDA, but we won't contest the election. I don't want to become CM. I just want our party to be recognised," he

Manjhi, however, clarified that HAM would remain with the NDA camp. BJP chief JP Nadra reportedly spoke to Manjhi to pacify him. He said that his party was praying to NDA leaders to give a respectable number of seats to his party so that it could get recognition

said. Manjhi, Chirag prick BJP over Bihar seats

In a post on X, Manjhi quoted lines from Dinkar's classic war poem Rashmirathi, with a minor tweak. Rashmirathi narrates a last-ditch attempt by Lord Krishna to prevent the Mahabharata battle.

On the other hand, Paswan sought to keep cards to his chest but dropped ample hints about his intentions by posting a cryptic comment on the death anniversary of his father, late Ram Vilas Paswan. "Papa always used to say, do not commit a crime, do not endure a crime. If you want to live, learn to die, learn to fight at every step."

GRIHUM HOUSING FINANCE LIMITED  
(FORMERLY KNOWN AS POONAWALA HOUSING FINANCE LIMITED)  
Regd. Office: 8th Floor, B Building, Ganga Trueno, Business Park, Lohagan, Pune, Maharashtra - 411014

Whereas, the undersigned being the Authorised Officer of Grihum Housing Finance Limited (formerly known as Poonawala Housing Finance Limited) as the name Poonawala Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Limited Company) herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 of the said Rules of the Security Interest Enforcement Rules 2002 on this 03rd Day of the October of the 2025.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of secured Creditor the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

S. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1	PAWAN MAHESH, DIVYA YADAV	All that piece and parcel of the property House No. 95 Situated at Village Abhall, P.H. No. 03, Tehsil Thirki, District Barwan, Gram Panchayat Abhall, Ward No. 07, Admeasuring Area 78.2x83 Ft., Total Area 6324.6 Sq.Ft. Boundaries as per documents: East-Land of Gokul Yadav, West - Common Road, North - Land of Bihari Yadav, South - House of Mohan Yadav	03/10/2025	10/05/2025	Loan No. HF0223H19100188 Rs.20,22,845/- (Rupees Twenty Lakh Twenty Two Thousand Eight Hundred Forty Five Only) a payable as on 10/05/2025 along with interest @16.85 p.a. till the realization.

In any case if there is any difference between the contents of local language publication and English newspaper publication, the content of the English newspaper language published in Free Press shall be prevail.

Place: Madhya Pradesh  
Date: 09-10-2025  
Sd/- Authorised Officer Grihum Housing Finance Limited (Formerly Known as Poonawala Housing Finance Limited)

SRG HOUSING FINANCE LIMITED  
GRI: L089272103090100154  
Reg. Off: 321, S. M. Lodha Complex, Near Shastris Circle, Udaipur-313001(Rajasthan)  
Phone: 0294-2412609 E-mail: info@srghousing.com Website: www.srghousing.com

Whereas, the undersigned being the authorized officer of SRG Housing Finance Limited, 321, S.M. Lodha Complex, Near Shastris Circle, Udaipur - 313001 (Rajasthan), under the Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of power conferred under section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002, issued demand notices on the dates mentioned against each account calling upon the respective borrowers/co-borrowers/mortgagors/guarantors, to repay the amount within 60 days from the date of receipt of the said notices. The borrowers/co-borrowers/mortgagors/guarantors having failed to repay the amount, notice is hereby issued to the borrowers/co-borrowers/mortgagors/guarantors and the public in general, that the undersigned has taken Symbolic Possession of the properties described herein below in exercise of powers conferred on him under section 13(4) of the said Act, read with rule 9 of the said rules, on the dates mentioned against each account. The borrowers/co-borrowers/mortgagors/guarantors in particular and public in general are hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of SRG Housing Finance Limited, 321, S.M. Lodha Complex, Near Shastris Circle, Udaipur - 313001 (Rajasthan), for the amounts mentioned below plus future interest and cost charges thereon until the realization.

The Borrowers/Co-borrowers/Mortgagors/Guarantors attention are invited to the provisions of sub-section (8) of section 13 of the said Act, in respect of time available to redeem the available secured assets.

S. No.	Loan Account Number (Loan)/ Borrowers/ Co-Borrowers/ Guarantors	1) Date Of Demand Notice 2) Date Of Symbolic Possession 3) Claim Amount As Per Demand Notice	Description Of Immovable Property (Together With Buildings And Structures Constructed, To Be Constructed Thereon Along With Fixtures And Fittings Attached To The Earth And Anything Attached To The Earth.)
1.	HLR0000000009408 Mr. Premnarayan Purohit S/o Mr. Mangilal Purohit (Borrower) Mrs. Sumitra Bai Purohit W/o Mr. Premnarayan Purohit (Co-Borrower-1) Mr. Anil Purohit S/o Mr. Premnarayan Purohit (Co-Borrower-2) Mrs. Jyoti Bai W/o Mr. Anil Purohit (Co-Borrower-3) Mr. Omprakash Purohit S/o Mr. Shyamal Purohit (Guarantor)	1) Date Of Demand Notice- June 14, 2025 2. Date Of Symbolic Possession- October 03, 2025 3. Claim Amount As Per Demand Notice- ₹ 1,75,720/- In Rupees One Lakh Seventy-five Thousand Seven Hundred And Twenty Only As On June 07, 2025 Plus Future Interest, Incidental Expenses, Cost, Charges, Etc. W.e.f. June 08, 2025	All That Piece And Parcel Of Land Owned By:- In The Name Mr. Premnarayan Purohit S/o Mr. Mangilal Purohit Having Property House No. 165 Situated At Gram Panchayat Abadi Area, Khasra No. 669, Ph No 37, Village Bardiya Amra Tehsil- Garothi, District--Mandsaur (Madhya Pradesh) Having Land Area Of 1302.00 Sq. Ft. Surrounded By:- East - House Of Prakash, West - House Of Pursingh, North - Road, South - House Of Navneen

PLACE: Madhya Pradesh  
DATE: 09-10-2025  
Sd/-  
Authorized Officer, SRG Housing Finance Limited

## Aadhar Housing Finance Ltd.

Corporate Office: Unit No.802, Natraj Rustomjee, Western Express Highway and M.V.Road, Andheri (East), Mumbai- 400069  
Shujalpur Branch: House No.17, Ward No.15, Panjabi Mohalla, Digambar Jain Mandir Road, Shujalpur, Shujalpur Mandi, Dist. Shujalpur - 465333 (Madhya Pradesh)

## E-AUCTION - SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged, possession of which has been taken by the Authorised Officer of Aadhar Housing Finance Limited will be sold on "As is where is", "As is what is", and "Whatever there is" with no known encumbrances Particulars of which are given below:

S. N.	Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price (RP)	Earnest Money Deposit (EMD) (10% of RP)	Nature of possession
1.	(Loan Code No. 09110000092/ Shujalpur Branch) Shujalpur Hemraj Verma (Borrower) Ramkanya Verma (Co-Borrower)	10-07-2024 & ₹ 4,34,760/-	All that part & parcel of property bearing, Ground Floor Back Side of Krishi Mandi Ward No. 06 PH 22 Survey No. 317/18 Min 3 Paankhedi (Kalapipal) Shajapur Madhya Pradesh 465337. Boundaries:- East - Public Way, West - Land of Gajraj, North - Land of Seller, South - Land of Seller	Rs. 5,04,000/-	Rs. 50,400/-	Physical

- Last Date of Submission of DD of Earnest Money Deposit along with KYC, Tender Form and accepted Terms and conditions (Tender Documents) is 12-11-2025 within 5:00 PM at the Branch Office address mentioned herein above or uploaded on <https://bankauctions.com>. Tenders documents received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
- Date of Opening of the Bid/ Offer (Auction Date) for Property is 13-11-2025 on <https://bankauctions.com> at 03:00 PM to 04:00 PM.
- AHFL is not responsible for any liabilities whatsoever pending upon the property as mentioned above. The Property shall be auctioned on "As is Where is Basis", "As is What is Basis" and "Whatever is There is Basis".
- The Demand Draft Should be made in favor of Aadhar Housing Finance Limited Only.
- Auction/bidding shall be only through "Online Electronic Bidding" through the website <https://bankauctions.com>. Bidders are advised to go through the website for detailed terms before taking part in the e-auction sale proceedings.
- The intending bidders should register their names at portal M/S C 1 INDIA PVT LTD through the link <https://bankauctions.com/registration/signup>, and get their User ID and password free of cost. Prospective bidder may avail online training on E-auction from the service provider M/S C 1 INDIA PVT LTD through the website <https://bankauctions.com>
- For further details contact Authorised Officer of Aadhar Housing Finance Limited, Deepak Malviya Contact No. 7583989990 OR the service provider M/S C 1 INDIA PVT LTD. E-mail: [info@india.com](mailto:info@india.com) & [support@bankauctions.com](mailto:support@bankauctions.com), Phone No. +917291981124 /25 /26 As on date, there is no order restraining and/or court injunction AHFL the authorized officer of AHFL from selling, alienating and/or disposing of the above immovable properties/ secured assets.
- For detailed terms and conditions of the sale, please refer to the link provided in Aadhar Housing Finance Limited (AHFL), secured creditor's website i.e. [www.aadharhousing.com](http://www.aadharhousing.com).
- The Bid incremental amount for auction is Rs. 10,000/-.
- This newspaper publication and the data contained herein is intended for general public dissemination. Any reproduction, distribution, transmission, or republication of this content, in whole or in part, in any form or by any means, whether print, digital, electronic publication in any form, e-mail or web publication, or otherwise through any mode is strictly prohibited. Any unauthorized use of the above content through any mode may result in appropriate legal action by AHFL.

Place: Madhya Pradesh  
Date: 09-10-2025

(Authorised Officer)  
For Aadhar Housing Finance Limited

**कार्यालय छावनी परिषद् मह**  
(रक्षा मंत्रालय)  
मह छावनी जिला इन्दौर (म.प्र.) पिन 453441

पत्र क्रमांक: सीबीमह/7412/ राजस्व / मृत मवेशी / दिनांक: 08/10/2025.

**निविदा सूचना**

छावनी सम्पत्तियों (माननीय उच्च न्यायालय इन्दौर के समक्ष लखित प्रकरणों में उल्लिखित शॉपिंग कोम्प्लेक्स) मालवा मार्केट, रसुजी मार्केट, पातवाला स्टॉल, धनजीशह मार्ग स्टॉल, हरि क्राफ्ट आकारकी शॉप, सी. वी. होटल (रेवेन्यू स्टेशन स्थित), सी. वी. स्टॉल, गार्डन साईट फुड कोर्ट की गैर आर्बिटर एवं अन्य प्रकार की स्टॉल के लिए निविदा सूचना की विस्तृत जानकारी छावनी परिषद् मह को सूचना पत्र व वेबसाइट <https://mhov.cantt.gov.in> पर विस्तृत प्रदर्शित रहेगी।

निविदा के संबंध में अधिक जानकारी हेतु छावनी परिषद् कार्यालय, मह में किसी भी कार्यदिन पर प्रातः 11 से दोपहर 01 के मध्य व्यक्तिगत रूप से प्राप्त की जा सकती है।  
मुख्य अधीक्षारी अधिकारी  
मह छावनी

**POSSESSION NOTICE**

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/ Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/Mortgagor	13(2) Notice Date/ Outstanding Due (In Rs.) as on	Date/ Time & Type of Possession
1	46509630000281 & 51158940017361	1) Mr. Prakash Meena, S/o. Ranjeet Meena, & 2) Mrs. Kiran, W/o. Prakash Meena	24.07.2025, Rs.4,46,279.18 (Rupees Four Lakh Forty Six Thousand Two Hundred Seventy Nine and Eighteen Paise Only) as on 13.07.2025	03.10.2025 Time: 01.30 PM Symbolic Possession

**Details of Secured Assets:** All that piece and parcel of land bearing House/ Plot No.09, admeasuring area of 900 Sq.ft. (Sq.mtrs. 83.64), together with construction thereon, Part of Khasra No.149/2, situated at Ward No.20, Gram Gowar Dhaniya, New P.H. No.104, within the limits of Grampanchayat Amiya Kalan, Tehsil Kalapipal & District Shahdol (M.P.). Bounded By: East by: Land of Daryajam, West by: Land of Badrial, North by: Land of Badrial and South by: Road.

Whereas the Borrower(s)/ Co-Borrower(s) Guarantor(s) Mortgagors, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned herein above in particular and to the Public in general that the authorised officer of Jana Small Finance Bank Limited has taken possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrower(s)/ Co-Borrower(s) Guarantor(s) Mortgagors mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Indore  
Date: 09.10.2025  
Sd/- Authorised Officer  
For Jana Small Finance Bank Limited

**JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)**  
Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Branch Office: Plot No.306-A, PU 4, Scheme No.54, Near Country Inn Hotel, Main A.B. Road, Vijay Nagar, Indore-452010.

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
2. Date of incorporation of the corporate debtor	25/08/2020
3. Authority under which the corporate debtor is incorporated/registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2020FC368645
5. Address of the registered office and principal office (if any) of the corporate debtor	DSIIDC SHED NO. 103, SCHEME - I OKHLA INDUSTRIAL AREA, PHASE-II, South Delhi, NEW DELHI, Delhi, India, 110020
6. Insolvency commencement date in respect of corporate debtor	07 <sup>th</sup> October, 2025
7. Estimated date of closure of the insolvency resolution process	5 <sup>th</sup> April, 2026 (180 <sup>th</sup> day from the date of commencement of the resolution process)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Anand (Registration No. IBI/PA-001/1P-P00084/2017-2018/10180)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered address:- 2, Community Centre, 3 <sup>rd</sup> Floor, (Near PVR/McDonalds), Naraina, New Delhi-110028 Email Address - anandmanoj@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	2, Community Centre, 3 <sup>rd</sup> Floor, (Near PVR/McDonalds), Naraina, New Delhi-110028 Email - gigaip2025@gmail.com
11. Last date for submission of claims	23 <sup>rd</sup> October, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: <a href="https://ibi.gov.in/downloadform.html">https://ibi.gov.in/downloadform.html</a> b) Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi, Court-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED as per order against Company Petition No. (IB) NO. 294/ND/2025 as on Tuesday, 07<sup>th</sup> October, 2025.

- The creditors of M/s. Giga Pipe Systems India Private Limited are hereby called upon to submit their claims with proof on or before Thursday, 23<sup>rd</sup> October 2025 to the interim resolution professional at the address mentioned against entry No. 10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
- Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
Manoj Kumar Anand  
Name and Signature of Interim Resolution Professional  
Registration No. IBI/PA-001/1P- P00084/2017-2018/10180  
Date: 09.10.2025  
Place: New Delhi

## सार-समाचार

## ग्रामीण एवं शहरी क्षेत्रों में विभिन्न स्थानों पर आज आयोजित होंगे शिविर

**अलवर (का.सं.)**। राज्य सरकार के निर्देशानुसार जिले के ग्रामीण एवं शहरी क्षेत्र के नागरिकों को राहत प्रदान करने एवं उनके मूलभूत कामों को एक ही छत के नीचे सम्पन्न करवाए जाने के उद्देश्य से 9 अक्टूबर विभिन्न स्थानों पर सेवा पखवाड़े के अंतर्गत ग्रामीण एवं शहरी सेवा शिविर आयोजित होंगे। जिला कलक्टर डॉ. आर्तिक शुक्ला ने बताया कि अलवर नगर निगम क्षेत्र में 9 अक्टूबर को वार्ड संख्या 46 से 48 तक के लिए नगर निगम कार्यालय में शिविर आयोजित होंगे। वहीं 9 अक्टूबर को स्क्रीम नं. 1 ए, अरावली विहार प्रथम, सूर्य नगर, अलवर-भिवाड़ी बाईपास से सूर्य नगर को मिलाने वाली 200 फिट सड़क, प्रताप नगर, साहब जोहडा, अलवर नं. 1, किटोडा, धौलीदूब, तरफ उत्तर का समस्त क्षेत्र/कॉलोनी के लिए नगर विकास विकास न्यास के नागरिक सेवा केंद्र न्यास परिसर में शिविर का आयोजन होगा। इसी प्रकार 9 अक्टूबर को जिले के उपखण्ड क्षेत्र अलवर की ग्राम पंचायत शाहपुरा व चांदोली के भारत निर्माण राजीव गांधी सेवा केंद्र, उपखण्ड क्षेत्र कदमूर की ग्राम पंचायत खोखर व खेडाकल्याणपुर के भारत निर्माण राजीव गांधी सेवा केंद्र, उपखण्ड क्षेत्र मालाखेडा की ग्राम पंचायत हल्दीना व लीली के अटल सेवा केंद्र, उपखण्ड क्षेत्र रैणी की ग्राम पंचायत रामपुरा व भजेडा के अटल सेवा केंद्र, उपखण्ड क्षेत्र थानागाजी की ग्राम पंचायत गढ़बसई व अंगारी के अटल सेवा केंद्र, उपखण्ड क्षेत्र राजगढ़ की ग्राम पंचायत टोडाजयसिंहपुरा व खोहदरीवा के आईटी केंद्र, उपखण्ड क्षेत्र रामगढ़ की ग्राम पंचायत चोरोटी पहाड व केसरोली के अटल सेवा केंद्र, उपखण्ड क्षेत्र लक्ष्मणगढ़ की ग्राम पंचायत सेहरा व टोडानगर के अटल जनसुनवाई केंद्र में शिविर आयोजित होंगे।

## गंगापुरी जीएसएस समिति की कार्यप्रणाली से प्रभावित हुए बिहार राज्य के अधिकारी, 48 सदस्यीय टीम ने की विजिट



**कोटकासिम (नि.सं.)**। गंगापुरी जीएसएस समिति में बुधवार को बिहार राज्य के सहकारिता विभाग के अधिकारियों का दल अध्ययन भ्रमण पर पहुंचा। इस दल में असिस्टेंट रजिस्ट्रार, उप रजिस्ट्रार और इंस्पेक्टर स्तर के कुल 48 अधिकारी शामिल रहे। सभी अधिकारियों का समिति व्यवस्थापक चेताराम यादव और कर्मचारियों ने पारंपरिक स्वागत किया। समिति व्यवस्थापक चेताराम यादव ने अधिकारियों को गंगापुरी जीएसएस समिति द्वारा किसानों एवं ग्रामीणों के हित में दी जा रही सेवाओं की विस्तार से जानकारी दी। समिति समय-समय पर कृषक जागरूकता शिविर एवं प्रशिक्षण कार्यक्रम भी आयोजित करती है, जिससे ग्रामीण क्षेत्र के किसान नई कृषि तकनीकों को अपनाकर उत्पादन बढ़ा सकें। अधिकारियों ने समिति के दस्तावेजों, लेखा-जोखा प्रणाली और डिजिटल कार्यप्रणाली का भी अवलोकन किया। उन्होंने समिति के अनुशासन, पारदर्शिता और किसानों से जुड़ाव की सराहना की। दल के सदस्यों ने कहा कि गंगापुरी जीएसएस समिति सहकारिता क्षेत्र में एक आदर्श उदाहरण प्रस्तुत कर रही है, जिससे प्रेरणा लेकर बिहार में भी इस तरह की प्रभावी समितियों को बढ़ावा दिया जाएगा। विजिट के दौरान समिति के सदस्य, स्थानीय जनप्रतिनिधि व अधिकारी मौजूद रहे।

## लायंस क्लब की ओर से सेवा सप्ताह के तहत योग एवं ध्यान शिविर का आयोजन



**राजगढ़ (नि.सं.)**। लायंस क्लब राजगढ़ द्वारा गायत्री शक्तिपीठ परिसर में योग एवं ध्यान से तनाव मुक्ति पर गोष्ठी एवं अभ्यास कार्यक्रम का आयोजन किया गया। कार्यक्रम के संयोजक लायन खेम सिंह आर्य ने बताया कि इस कार्यक्रम में सम्मानित अतिथि के रूप में हार्टक्यूरेसन केंद्र राजगढ़ के जगदीश प्रसाद द्वारा विभिन्न प्रकार के आसन एवं प्राणायाम द्वारा स्वस्थ एवं प्रसन्न रहने के टिप्स बताए गए। हीरालाल की ओर से ध्यान के माध्यम से मन को केंद्रित करने के बारे में बताया ताकि किसी प्रकार के नकारात्मक विचारों का प्रवेश न हो। लायन एन एल वर्मा ने योग पर आधारित चित्तवृत्ति, चित्तभूमि एवं योगान्यास के आठ योगांगों के अभ्यास की विस्तृत जानकारी दी। इस अवसर पर लायंस क्लब के अध्यक्ष लायन प्रदीप गुप्ता, सचिव लायन एडवोकेट भूपेंद्र शर्मा, कोषाध्यक्ष रामनिवास मीणा, वीरेंद्र शर्मा, संजय राजस्थानी, रामावतार बंसल, अजय यादव, शारदा शर्मा, सुमन यादव, गायत्री शक्तिपीठ की मुख्य ट्रस्टी मीना खंडेलवाल, प्रीति विजय, रश्मि विजय, मीतू सिंह आर्य, पदमा गोयल, गिरांज प्रजापत सहित सैकड़ों की संख्या में महिला पुरुष उपस्थित रहे। क्लब अध्यक्ष लायन प्रदीप गुप्ता ने सभी का धन्यवाद ज्ञापित किया। मंच संचालन लायन खेम सिंह आर्य ने किया।

## फाडा राजस्थान ने किया जीएसटी 2.0 जागरूकता पोस्टर अभियान शुरू



**अलवर (का.सं.)**। फेडेशन ऑफ ऑटोमोबाइल डीलर्स एसोसिएशन FADA राजस्थान चैप्टर ने हाल ही में लागू हुए जीएसटी 2.0 सुधारों को लेकर ग्राहकों एवं हितधारकों का जागरूक करने के लिए एक व्यापक अभियान प्रारंभ किया है। इस पहल के अंतर्गत, नए बांके को उजागर करने वाले विशेष रूप से डिजाइन किए गए पोस्टर राज्यभर के सभी ऑटोमोबाइल डीलरशिप पर प्रमुख रूप से प्रदर्शित किए जाएंगे। FADA के अलवर जिलाध्यक्ष अशोक मितल ने कहा कि जीएसटी 2.0 सुधार हमारे उद्योग के लिए एक ऐतिहासिक पल है। FADA के पूर्व अध्यक्ष निकुंज सांधी ने कहा कि FADA का प्रयास जीएसटी 2.0 पोस्टर अभियान के माध्यम से पारदर्शिता पैदा करने और उपभोक्ता ज्ञान में आ रही खाई को भरने का है। जागरूकता पोस्टर में विशेष रूप से प्रधानमंत्री नरेंद्र मोदी का जीएसटी 2.0 लागू करने में नेतृत्व के लिए धन्यवाद दिया गया है। पोस्टर का औपचारिक समीक्षा सजीव जीएसटी आयुक्त सुमित यादव द्वारा वरिष्ठ पदाधिकारियों एवं डीलर प्रधानों को उपस्थिति में किया गया, जो स्पष्ट संचार और ग्राहक लाभ के प्रति एकजुट प्रतिबद्धता को दर्शाता है।

## पीएस पोस्टर प्रतियोगिता का आयोजन

**अलवर (का.सं.)**। सेवा सप्ताह के तीसरे दिन श्री ओसवाल जैन सीनियर सेकेंडरी स्कूल में डायरेक्टर विनोद शर्मा एवं प्रिंसिपल रेखा मिश्रा के सानिध्य में पीएस पोस्टर प्रतियोगिता का आयोजन किया गया। इस प्रतियोगिता में ओसवाल पब्लिक स्कूल के तीन वर्गों में 6, 7, 9 तीनों कक्षा के छात्र-छात्राओं ने बड़-चढ़कर भाग लिया। तीनों वर्गों में मिलकर तैयार की गई 76 से अधिक प्रतिभागियों ने भाग लिया सभी प्रतिभागियों को डाइग्रेसीव, पेंसिल, रबर लायंस क्लब अलवर मसूदा द्वारा उपलब्ध करवाए गए वही प्रतियोगिता के अंत में सभी बच्चों को फल सेब एवं बिस्कुट का पैकेट प्रदान किया गया।

स्वातिशिकरी, प्रकाशक एवं मुद्रक-सुशील झालानी के द्वारा डी.डी. कार्ड रिजिस्टर्ड, दिल्ली रोड, मुंबाका, अलवर से मुद्रित एवं 19 डिसेंबर 2025 तक अलवर से प्रकाशित। कार्यवाहक सम्पादक: सुशील झालानी (पीआरडी एक्ट के तहत सबर्बों के पत्र के लिए उत्तरदायी)

## मजेड़ा स्कूल ने रचा इतिहास: 22 स्वर्ण, 15 रजत और 20 कांस्य सहित 57 पदक किये हासिल

**अलवर (का.सं.)** राजकीय उच्च माध्यमिक विद्यालय, भजेड़ा ने खेलों के क्षेत्र में ऐतिहासिक उपलब्धि हासिल कर छोटे से गांव का नाम पूरे जिले और राज्य में गुंजा दिया है। कभी खेल सुविधाओं के अभाव और सामाजिक रूढ़ियों से जकड़े इस विद्यालय ने आज बालिकाओं के दमदार प्रदर्शन के दम पर नया कीर्तिमान स्थापित किया है। प्रधानाचार्य डॉ. कोमलकान्त शर्मा की 'वीर बाला प्लेयर' पहल ने न केवल छात्र-छात्राओं को खेलों में अवसर प्रदान किए, बल्कि अभिभावकों को सोच को भी बदला, जो अब अपनी बेटियों को खेलों में करियर बनाने के लिए प्रोत्साहित कर रहे हैं। इस पहल को शुरुआत 2022 में शतरंज से हुई, जब विद्यालय में खेल सामग्री की कमी थी और बालिकाएं खेलों के प्रति जागरूक नहीं थीं। फिर भी, 'वीर बाला प्लेयर' के तहत शुरुआती प्रयासों ने रंग दिखाया। शतरंज में बालिकाओं ने 2022 से 2025 तक लगातार जिला स्तर पर स्वर्ण पदक जीते और राज्य स्तर पर जिले का प्रतिनिधित्व किया। इसके बाद वॉलीबॉल को शामिल किया गया, जिसमें विद्यालय की बालिकाएं पिछले तीन वर्षों से जिला स्तर पर प्रथम स्थान हासिल कर स्वर्ण पदक जीत रही हैं। वर्ष 2025 को 69वें जिला स्तरीय प्रतियोगिता में विद्यालय ने अभूतपूर्व प्रदर्शन किया। 62 छात्र-छात्राओं ने स्विमिंग, शूटिंग,

बॉक्सिंग, वेटलिफ्टिंग, वॉलीबॉल और शतरंज (बालक-बालिका वर्ग 14 और 17) में हिस्सा लिया। इन बच्चों ने कुल 57 पदक जीते, जिनमें 22 स्वर्ण, 15 रजत और 20 कांस्य शामिल हैं। वेटलिफ्टिंग में मनीष, शूटिंग में मुकुल जांगिड़, तैराकी में वकील गुर्जर, बॉक्सिंग में फैजान और अंश, तथा वॉलीबॉल में कसान क्षमा गुर्जर के नेतृत्व में क्षमा, मोनिका, मानसी राजपूत, निशा, निकिता और सोनिया ने स्वर्ण पदक हासिल किए। शतरंज में रिया, वर्षा, उपासना और नीरज ने भी गोल्ड जीतकर विद्यालय का मान बढ़ाया। गौरतलब है कि फुटबॉल मैदान के अभाव में बालिकाओं ने



बास्केटबॉल कोर्ट पर अभ्यास कर फुटबॉल में कांस्य पदक जीता। चांदनी गुर्जर, नैन्सी जांगिड़, तनिका पटेल और अनु ने राज्य स्तर के लिए कालीफाई किया। कुल 25 छात्र-छात्राएं विभिन्न खेलों में राज्य स्तर पर पहुंचे।

प्रधानाचार्य ने निजी खर्च पर राइफल जैसी सुविधाएं जुटाईं और शीतकालीन अवकाश में भी बच्चों को प्रशिक्षण दिया। इस पहल ने खेलों के साथ-साथ सामाजिक सोच में बदलाव लाया। भजेड़ा का यह विद्यालय संसाधनों की कमी के बावजूद दृढ़ इच्छाशक्ति और सही दिशा में किए गए प्रयासों से असंभव को संभव करने की मिसाल बन गया है। यह कहानी हर उस गांव और विद्यालय के लिए प्रेरणा है, जहां बड़े सपने देखे और पूरे किए जा सकते हैं।

## सार-समाचार

## उपखंड अधिकारी ने किया सामुदायिक स्वास्थ्य केन्द्र का निरीक्षण

**अलवर (का.सं.)**। जिले के राजगढ़ कस्बे के राजकीय सामुदायिक स्वास्थ्य केन्द्र के महिला-पुरुष चिकित्सालय का उपखंड अधिकारी सीमा मीना ने औचक निरीक्षण कर व्यवस्थाओं का जायजा लेकर चिकित्सा अधिकारियों व कर्मिकों को आवश्यक दिशा-निर्देश दिए। मीना ने चिकित्सालय के जर्जर भवन, चिकित्सालय में बनने वाले ट्रोमा सेक्टर के स्थान, ओपीडी, आईपीडी, दवा वितरण केन्द्र, सोनोग्राफी कक्ष, निःशुल्क जांच केन्द्र, महिला-पुरुष वार्डों, आपातकालीन वार्ड, टीकाकरण कक्ष व चिकित्सकों के आवासों की व्यवस्थाओं का गहनता से जायजा लिया। निरीक्षण के दौरान सीमा मीना ने उपस्थित चिकित्सकों एवं कर्मचारियों को परीक्षणों को समय पर गुणवत्तापूर्ण चिकित्सा सेवाएं प्रदान करने के निर्देश दिए। उन्होंने अस्पताल परिसर को साफ-सफाई पर विशेष ध्यान देने के निर्देश भी दिए। मीना ने सीएचसी प्रभारी अधिकारी डॉ. आरसी मीना को भविष्य में आमजन को बेहतर स्वास्थ्य सेवाएं एवं सुविधाएं उपलब्ध करवाने के लिए नियमित बैठक आयोजित कर आवश्यक कार्यवाही करने के दिशा-निर्देश प्रदान किए। इसमें किसी भी प्रकार की लापरवाही नहीं बरतने की बात दोहराई। इस मौके पर डॉ. जितेन्द्र पाल मीना, डॉ. मीना गुप्ता, डॉ. राजीव मीना, नर्सिंग ऑफिसर मंगीलाल मीना आदि मौजूद रहे।

## सेबी द्वारा निवेशक जागरूकता कार्यक्रम आयोजित



**अलवर (का.सं.)**। राव वी.एड कॉलेज कोठीनारायणपुर राजगढ़ जिला अलवर में भारतीय प्रतिभूति एवं विनियम बोर्ड द्वारा निवेशक जागरूकता कार्यक्रम का आयोजन किया गया। जिसे सेबी रिसोर्स पर्सन आर.आर. सोनी ने संबोधित किया। राव शिक्षा समिति की सचिव श्रीमति सवित्रा यादव ने बताया कि कार्यक्रम में सुरक्षित निवेश, शिविर नियोजन, निवेश विकल्प, प्रक्रिया, शिकायत, स्टॉक मार्केट, म्यूचुअल फण्ड, सायबर फॉड एवं पेशन योजनाओं के बारे में विस्तृत जानकारी दी गई। कार्यक्रम में लगभग 200 विद्यार्थियों एवं शिक्षकों ने भाग लिया। साथ ही राव वी.एड कॉलेज व बी.एस.टी.सी के छात्र व छात्राओं का प्राचार्य डॉ. सवित्रा यादव ने महाविद्यालय में प्रवेश लेने पर स्वागत किया गया। कार्यक्रम के मुख्य अतिथि प्रो. डॉ. राव सज्जन सिंह ने अपने उद्घोष में बच्चों को अनुशासित जीवन व्यतीत करने को कहा तथा शिक्षण प्रशिक्षण विषय पर विस्तार से चर्चा की। कार्यक्रम का धन्यवाद ज्ञापन सवित्रा यादव ने किया। कार्यक्रम में डॉ. अनिल शर्मा, हजारी लाल, शिवकान्त यादव, लोकेश जांगिड़, खेमचन्द पटवा, बृजमोहन सैनी, सुरेन्द्र वर्मा, शिवम यादव आदि उपस्थित थे।

## Municipal Corporation Alwar (Raj.)

Sr.No./MCA/SBM/2025/1065-67 DL- 03-10-2025  
**Nit No./03/2025-26 E-Procurement Notice Inviting Bid**  
Bid for civil work of " IECC activities For SBM-U & NCAIP " at Municipal Corporation Alwar Invited for interested bidders on 08.10.2025 Other particulars of the bid may be visited on the procurement portal(<http://sppp.raj.nic.in> & [www.eproc.rajasthan.gov.in](http://www.eproc.rajasthan.gov.in)) of the state. The approximate value of the procurement is 68.34 lac.

UBN No	TENDER ID
DLB2526SLOB20098	2025_DLB_504324_1
Commissioner Municipal Corporation, Alwar	
Raj./Samwad/C/25/1700	

## प्रपत्र ए

## सार्वजनिक घोषणा

[न्यायिक विद्यालय और राज्य शोध अकादमी बोर्ड (कार्पोरेट बिल्डिंगों के लिए एनएच शोध अकादमी समायोजन प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अंतर्गत]

## गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड को लेनदारों के ध्यानार्थ हेतु

## प्रासंगिक विवरण

क्र.सं.	कार्पोरेट देनदार का नाम	जीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड
1.	कार्पोरेट देनदार का नाम	25.08.2020
2.	कार्पोरेट देनदार के निगम की तिथि	कंपनी रजिस्ट्रार - नई दिल्ली
3.	प्राधिकृत चिकित्सा अकादमी कार्पोरेट देनदार निगमित/पंजीकृत है।	
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/संविदा दायित्व पहचान संख्या	U7499902L2020FTC368645
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	बीएसआईआईसी रोड नं. 103, स्क्रीम-1, ओवरला ओरिगेनल बेड, कैंप-11, दक्षिण दिल्ली, नई दिल्ली, भारत, 110020
6.	कार्पोरेट देनदार के संबंध में राज्य शोध अकादमी आश्रय तिथि	07 अक्टूबर, 2025
7.	राज्य शोध अकादमी समायोजन प्रक्रिया के समायोजन की पूर्णगति तिथि	5 अक्टूबर, 2025 (समाधान प्रक्रिया शुरू होने की तिथि से 180वीं दिन)
8.	अंतरिम समायोजन प्रोफेशनल के रूप में कार्यरत राज्य अकादमी प्रोफेशनल का नाम और रजिस्ट्रेशन नंबर	मनोहर कुमार शर्मा किरकल संख्या IBBI/IPA-001/IP-000084/2017-2018/10180
9.	अंतरिम समायोजन प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीकृत है।	राजस्थान पता: -2, सानुपारिक केंद्र, तीसरी मंजिल, (पीएचसी/किरकल के पास), नारायण, नई दिल्ली-110028 ईमेल पता: -anandmanoj@gmail.com
10.	अंतरिम समायोजन प्रोफेशनल का पता, पत्राचार हेतु प्रमुख, पता और ई-मेल	2, सानुपारिक केंद्र, तीसरी मंजिल, (पीएचसी/किरकल के पास), नारायण, नई दिल्ली-110028 ईमेल पता: -ggsocp2025@gmail.com
11.	पता प्रस्तुत करने हेतु अंतिम तिथि	23.10.2025
12.	अंतरिम समायोजन प्रोफेशनल द्वारा धारा 21 की उप-धारा (क) के अंतर्गत (ख) के तहत अनिश्चितकालीन लेनदारों की श्रेणियां, यदि कोई	नहीं है।
13.	किसी लेनदार के लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित राज्य शोध अकादमी प्रोफेशनल के नाम (यदि कोई श्रेणी के लिए तीन नाम)	लागू नहीं
14.	संबंधित प्रपत्र और (क) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है।	(क) वेब लिंक: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> (ख) लागू नहीं

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण नई दिल्ली, न्यायालय-IV, नई दिल्ली ने कंपनी अधिनियम (आईसी) संख्या 284 /एनडी/2025 के विरुद्ध मंगलवार, 07 अक्टूबर 2025 को दिए गए आदेश के अनुसार गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड की कार्पोरेट विद्यालय समायोजन प्रक्रिया प्रारंभ करने का आदेश दिया है। 1. मेरे/हमारे गीगा पाइप सिस्टम्स इंडिया प्राइवेट लिमिटेड के लेनदारों से एक्टुअल अपने दायों का प्रमाण 01.10.2025 को अथवा पूर्व अंतरिम समायोजन प्रोफेशनल के समक्ष उपरोक्त दिनांक 10 के समक्ष गैरित्त व पर प्रस्तुत करने की मांग की जाती है। 2. वित्तीय लेनदारों को अपने दायों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दायों प्रमाण सहित व्यक्तिगत रूप से, बल्कि द्वारा या इलेक्ट्रॉनिक माध्यम से कॉलम 14 में कॉललेक्शन वेब लिंक से डाउनलोड किए जा सकने वाले प्राथमिक प्रपत्रों में प्रस्तुत कर सकते हैं। इत्यादि.../ 3. दायों के पूर्ण अंतिम प्राथमिक प्रमाण की प्रस्तुति दस्तावेज होगी। न्यायिक अधिकारियों का ध्यान।

दिनांक: 08.10.2025 अंतरिम समायोजन प्रोफेशनल का नाम और पता: राजस्थान पता: -2, सानुपारिक केंद्र, तीसरी मंजिल, (पीएचसी/किरकल के पास), नारायण, नई दिल्ली-110028



**PUBLIC ANNOUNCEMENT**  
**CARBON SPECIALITIES LIMITED**  
 CIN: L65929UP1985PLC114401  
 Registered Office: 7181 A, Duplex Bungalow, Unit - 4, Swarop Nagar, Kanpur-208001, Uttar Pradesh Contact No.- +91-9838823600  
 Email: carbonspecialities85@gmail.com | Website: www.carbon.in.net

This Public Announcement ("PA") is being issued in accordance with the applicable regulations for the information of all shareholders and stakeholders of the Carbon Specialities Limited (the "Company").

We, Mr. Pankaj Kaya and Mr. Vaibhav Kaya (the "Promoters" or the "Acquirers") had earlier issued and submitted an Initial Public Announcement on June 26, 2023, proposing the voluntary delisting of 8,50,520 Equity Shares of the Company from the Calcutta Stock Exchange Limited ("CSE" or the "Exchange"). The proposal aimed to enable the Promoters to attain full ownership of the Company, thereby enhancing operational flexibility. Delisting would also eliminate ongoing listing compliance requirements, freeing management to focus on core business activities. For the delisting process, we have secured in-principle approval from the Exchange on April 23, 2025, and opened an escrow account with the required funds in accordance with regulatory requirements.

However, due to unforeseen circumstances, the delisting process could not be completed within the timelines prescribed under the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021. Consequently, no further action was taken, and the proposal has been withdrawn. As a result, the Equity Shares of the Company will continue to remain listed on CSE.

In the event the Company decides to pursue delisting of its shares from the CSE in the future, it will undertake the process afresh - including obtaining fresh in-principle approval from the Exchange, securing all necessary approvals from the relevant authorities, and ensuring full compliance with the SEBI (Delisting of Equity Shares) Regulations, 2021, along with other applicable laws.

As the delisting process has not been completed, we are initiating the process to withdraw the amount deposited in the escrow account, and on such withdrawal, the account will be closed by the Merchant Banker in accordance with the applicable regulations. Furthermore, with respect to the release of the escrow amount, we have communicated with the Exchange to ascertain if there are any objections.

This Public Announcement is being issued by us solely for the information and acknowledgement of all stakeholders of the Company. Should you have any queries, objections, or concerns regarding this matter, you are requested to directly contact our authorised representative or reach out to us within 15 days from the date of this Publication.

Place : Kanpur  
 Date : 08.10.2025

For and on behalf of the Acquirers  
 Mr. Pankaj Kaya (Acquirer)

**RP - Sanjay Goenka Group**  
**CESC LIMITED**

**NOTICE INVITING E-TENDER**

E-tender is invited by Executive Director, Power Marketing, CESC Ltd. on 09.10.2025, having registered office at CESC House, Chowringhee Square, Kolkata-700001 for purchase of power on Short Term basis from April, 2026 to June, 2026 as per Ministry of Power (MOP), GOI guidelines dated 30.03.2016 and amendments thereof.

Soft copies of tender documents are available on [www.mstcecommerce.com](http://www.mstcecommerce.com) and [www.cesc.co.in](http://www.cesc.co.in)

The bids are to be submitted electronically through DEEP Portal of MSTC.

**FORM NO. INC-26**  
**[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014] Before the Central Government**  
 Northern Region

**In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014 AND**

**In the matter of Saavy Realtech Private Limited having its registered office at 5F, Gopala Tower 25 Rajendra Place, Central Delhi, New Delhi, India, 110008.**

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra ordinary general meeting held on 25/09/2025 to enable the company to change its Registered Office from the "National Capital Territory of Delhi" to "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Northern Region, B-2 Wing, 2nd Floor, Pt. Deendayal Anand Bhawan, 2nd Floor, CGO Complex, New Delhi - 110003, within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:-

5F, Gopala Tower 25 Rajendra Place, New Delhi 110008

For & on behalf of  
 Saavy Realtech Private Limited  
 Nisha Sharma  
 Director  
 DIN: 06522286

Place: Delhi  
 Date: 25/09/2025

**AU SMALL FINANCE BANK LIMITED**  
 (A SCHEDULED COMMERCIAL BANK)  
 Regd. Office - 19-A, Dhuleswar Garden, Ajmer Road, Jaipur-302001, CIN L36911R1996PLC011381

**APPENDIX IV [SEE RULE 8(I) POSSESSION NOTICE]**

Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited A Scheduled Commercial Bank under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002" and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 29/04/2025 vide Ref. No.: CB/SAR/13-2/JAGR/2025/14 Loan Account No. 2406245556814350 calling upon the Borrower/Guarantors/Mortgagors M/S. MAHA SHAKUMBHARI TRADERS THROUGH ITS PROPRIETOR MR. VINEET GUPTA (Borrower), MR. VINEET GUPTA S/O MR. RAM NATH GUPTA (Guarantor/Mortgagor), MRS. RICHA GUPTA W/O MR. VINEET GUPTA (Guarantor) to repay the amount mentioned in the notice being is for Loan Account No. 2406245556814350 Rs. 66,28,798/- (Rupees Sixty Six Lakh Twenty Eight Thousand Seven Hundred Ninety-Eight Only) as on 29 April 2025 aggregating total due (which includes principal, interest, penalties and all other charges) with further interest and charges until payment in full within 60 days from the date of notice/date of receipt of the said notice.

The borrower/ mortgagor having failed to repay the amount, notice is hereby given to the borrower/ mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 06th day of October of the year 2025.

"The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available to redeem the secured assets"

The borrower/Guarantor/ mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited for an amount of for Loan Account No. 2406245556814350 Rs. 71,97,253/- (Rupees Seventy One Lakh Ninety Seven Thousand Two Hundred Fifty Three Only) as on 04 Oct 2025 and further interest & expenses thereon until full payment.

**DESCRIPTION OF IMMOVABLE PROPERTIES**

All That Part and Parcel of Commercial Property, One Shop on Ground Floor, Northern Side Portion, Without its Roof Rights, Area Measuring 8.45 Sq. Mtrs., i.e., 10.11 Sq. Yards on Property Bearing New Municipal No. 2599 & Old No. 1203, Situated at Ward No. III, Nai Basti, Naya Bazar, Delhi. Owned by Mr. Vineet Gupta, Bounded as Under:-

East: Remaining Portion of 2599 West: Others Property  
 North: Gali South: Remaining Portion of 2599

-Sd-  
 Authorised Officer  
 AU Small Finance Bank Limited

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED**

**RELEVANT PARTICULARS**

S.No.	Name of corporate debtor	GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
1.	Name of corporate debtor	GIGA PIPE SYSTEMS INDIA PRIVATE LIMITED
2.	Date of incorporation of the corporate debtor	25/08/2020
3.	Authority under which the corporate debtor is incorporated/registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2020FTC368645
5.	Address of the registered office and principal office (if any) of the corporate debtor	DSIIDC SHED NO. 103, SCHEME - I OKHLA INDUSTRIAL AREA, PHASE-II, South Delhi, NEW DELHI, Delhi, India, 110029
6.	Insolvency commencement date in respect of corporate debtor	07 <sup>th</sup> October, 2025
7.	Estimated date of closure of the insolvency resolution process	5 <sup>th</sup> April, 2026 (180 <sup>th</sup> day from the date of commencement of the resolution process)
8.	Name and registration number of the insolvency resolution professional acting as interim resolution professional	Manoj Kumar Anand (Registration No IBI/PA-001/1P-P00084/2017-2018/10180)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address:- 2, Community Centre, 3 <sup>rd</sup> Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email Address - anandmanojaj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2, Community Centre, 3 <sup>rd</sup> Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email - ggagair2025@gmail.com
11.	Last date for submission of claims	23 <sup>rd</sup> October, 2025
12.	Classes of creditors, if any, under class (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a). Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> b). Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi, Court-IV, New Delhi has ordered the commencement of a corporate insolvency resolution process of GIGA Pipe Systems India Private Limited as per order against Company Petition No. (IB) No. 294/ND/2025 as on Tuesday, 07<sup>th</sup> October 2025.

1. The creditors of M/s. Giga Pipe Systems India Private Limited are hereby called upon to submit their claims with proof on or before Thursday, 23<sup>rd</sup> October 2025 to the interim resolution professional at the address mentioned against entry No. 10.

2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.

3. Submission of false or misleading proofs of claims shall attract penalties.

Sd/-  
 Manoj Kumar Anand

Date: 09.10.2025  
 Name and Signature of Interim Resolution Professional  
 Registration No. IBI/PA-001/1P-P00084/2017-2018/10180

**AU SMALL FINANCE BANK**  
 Registered Office: 19-A Dhuleswar Garden, Jaipur, Rajasthan, India, 302001.  
[www.aubank.in](http://www.aubank.in)

**LOAN AGAINST GOLD - AUCTION NOTICE ON "AS IS WHERE IS" BASIS**

The below mentioned borrower/s have been issued notices to pay their outstanding amounts towards the loan against gold facilities availed from AU Small Finance Bank Limited ("Bank"). Since the borrower/s has/have failed to repay his/her dues, we are constrained to conduct an auction of pledged gold items/articles on 10 November 2025 between 11:00 AM - 3:00 PM (Time) at below mentioned branches according to the mode specified therein. In the case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

**E-Auction Branch Details (E-auction will be conducted by using Weblink - <https://gold.samil.in>)**

**Yamuna Vihar Delhi - L9001090442039330 |**

**Note:** The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/-  
 Manager  
 AU Small Finance Bank Limited

**AMCO INDIA LIMITED**  
 CIN : L74899DL1987PLC029035  
 Regd. Office : 10795, Shop No. GF-7, Jhandewalan Road, Rexine Bazaar, Nabi Karim, New Delhi-110055  
 Corporate Office : C 53-54, Sector 57, Noida, Uttar Pradesh 201301  
 Ph. (Regd. Ofc.) : 011-23635320; (Corporate Ofc.) : 0120-4601500  
 Email : [amco.india@gmail.com](mailto:amco.india@gmail.com); Website : [www.amcoindialimited.com](http://www.amcoindialimited.com)

**NOTICE TO MEMBERS - REGISTER EMAIL ADDRESS & BANK ACCOUNT DETAILS**

In view of Go-Green Initiative taken by the Government of India and in the best interest of members, the Company hereby requests all the members to update their e-mail address & Bank account details in the record of Company so as to receive all the communications made by the Company well in time and to receive dividend declared by the Company from time to time directly in their respective bank accounts.

The members who have not registered their email address or have not updated their bank account details are requested to update the same with Registrar & Share Transfer Agent (RTA) Depository Participants (DP).

Physical Holding	Send request to the company's Registrar & Share Transfer Agent (RTA) Beetal Financial & Computer Services Private Limited Beetal House, 3 <sup>rd</sup> Floor, 99, Madangiri, Behind LSC, New Delhi-110062. Ph: 011-29961281-283, 26051061, 26051064. Email : <a href="mailto:investor@beetalfinancial.com">investor@beetalfinancial.com</a>
Demat Holding	Please contact your DP and register your email address & bank account details as per the process advised by your DP.

This information is also available on the company's website at [www.amcoindialimited.com](http://www.amcoindialimited.com).

For Amco India Limited  
 Sd/-  
 Rajeev Gupta  
 Managing Director

**DEBTS RECOVERY TRIBUNAL-I, DELHI**

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

**OA NO 29/2023**

**EDELWEISS ASSET RECONSTRUCTION COMPANY LTD** ...Applicant

**vs**

**M/S BANSAL JEWELLERS** ...Defendants To

(1) M/s. Bansal Jewellers through its Partners Mahabir Prasad And Anju Aggarwal 224/3 & 4, Radha Krishna Market Gali Kumbas, Darba Katan, Chandni Chowk, Delhi-110006.  
 (2) Mr. Mahabir Prasad Aggarwal, A-144, Old Gupta Colony, New Delhi-110059.  
 (3) Mrs. Anju Aggarwal, A-144, Old Gupta Colony, New Delhi-110059.  
 (4) Mr. Satish Aggarwal, A-144, Old Gupta Colony, New Delhi-110059.  
 (5) Mrs. Bimla Aggarwal Alias Bimla Devi A-144, Old Gupta Colony, New Delhi-110059  
 (6) IndusInd Bank Ltd., Municipal No.43 to 46, Laxmi Niwas Building, Main Road, Chandni Chowk, Delhi-110006.

Whereas, the above-named applicant has instituted a case for recovery of Rs.5,85,18,723.00/- (Rupees Five Crore Eighty Five Lakh Eighteen Thousand Seven Hundred Twenty Three Only) against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before Ld. Registrar on 08.01.2026 at 10:30 A.M. (for further details kindly visit DRT website: [www.tribunal.gov.in](http://www.tribunal.gov.in) Phone Number: 011-23748473). Take notice that in case of your failure to appear on the above-mentioned day before this Tribunal, the case will be heard and decided in your absence.

(i) all concerned may attend their cases by hybrid mode (by physical appearance in the Court or through CISCO WEBEX UC Link); (ii) For online appearance through (iii) Meeting ID and Password for the next date of hearing qua cases to be taken by Hon'ble Presiding Officer/Registrar/Recovery Officer-Land Recovery Officer-ll shall be available one day prior to the next date at DRT Official Portal i.e. [drt.gov.in](http://drt.gov.in) under the Public Notice Head; (iv) In any exigency qua that, the Advocates/Litigants can contact the concerned official at Ph. No. 23748473.

Given under my hand and seal of the Tribunal on this 29<sup>th</sup> Sept, 2025.

Sd/- By order of this Tribunal

**PUNCOM**  
 Regd. Office: B-91 Phase-8 Industrial Area Mohali (Pb)

**PIRAMAL FINANCE LTD.**

(Formerly Known as Piramal Capital and Housing Finance Corporation Ltd.) CIN: L65910MH1984PLC032639 Registered Office: Unit No.-601, 6th Floor, Piramal Amli Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kuria (West), Mumbai-400070 - T +91 22 3802 4000. Branch Office: Unit No. 01 & 09, Ground Floor, GD-TL North Ex, Tower Plot No. A-9, Netaji Subhash Place, New Delhi - 110034 & Plot No-6, Block-A-2nd Floor, Sector 2, Noida - 201301

**POSSESSION NOTICE For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix-IV**

Whereas, the undersigned being the Authorized Officer of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Corporation Ltd) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein failed to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Corporation Ltd) for an amount as mentioned herein under with interest thereon.

S.No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1.	(Loan Code No 197D290162), (Branch - Gurugram - MG Road), Manish Sharma (Borrower)	All the Part & Parcel of Property - APPT NO BPD 072, Belvedere Park, DLF City Gurgaon, Haryana - 122001	26/04/2022 for Rs. 50,36,240/- (Fifty Lakhs Thirty Six Thousand Two Hundred and Forty Only)	03-10-2025
2.	(Loan Code No 1330000068), (Branch - Delhi - Pitampura), Anil Kumar (Borrower), Anupam (Co-Borrower)	All the Part & Parcel of Property - Flat No-1002, 10Th Floor Ivory Tower, S G Impressions -58 Noor Nagar, NH-58 Ghaziabad Ghaziabad Uttar Pradesh - 201011	30/01/2023 for Rs. 27,47,199/- (Eleven Lakhs Thirty Five Thousand Six Hundred and Seventy)	03-10-2025
3.	(Loan Code No 9200001836), (Branch - Delhi - Pitampura), Nitin Kumar Singh (Borrower), Chohan Sengar (Borrower), Kiran Sengar (Co-Borrower)	All the Part & Parcel of Property - Property No. E-1772, Third floor with roof right, Khasra No. 109/2, Gali No. 13, Village Palam, Rajapuram Uttar Nagar, New Delhi - 110059	25/06/2024 for Rs. 27,47,199/- (Eleven Lakhs Thirty Five Thousand Six Hundred and Seventy Nine Only)	07-10-2025

Place: New Delhi, Date:- 09.10.2025 (AUTHORIZED OFFICER) PIRAMAL FINANCE LTD

**Truhome FINANCE**  
 (Formerly Shriram Housing Finance Ltd.)  
 Head Office: Level -3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kuria Complex, Bandra (East), Mumbai 400 051; Tel: 1800 102 4345 - Website: <http://www.truhomefinance.in>  
 Reg.Off.: Srinivasa Tower, 1st Floor, Door No.5, Old No.11, 2nd Lane, Cenathop Road, Alwarpet, Teynampet, Chennai-600018

**APPENDIX-IV-A [SEE PROVISION TO RULE 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to The Truhome Finance Limited (Formerly Known As Shriram Housing Finance Limited), The Physical possession of which have been taken by the Authorized Officer of Truhome Finance Limited, will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction on dated 17-Nov-2025 between 11.00 a.m. to 1.00 p.m. for recovery of the balance due to The Truhome Finance Limited from the Borrowers And Guarantors, as mentioned in the table.

Details of Borrowers and Guarantors, amount due, Short Description of the immovable property, reserve price and earnest money deposit and date of inspection are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagors	Amount of Recovery and date of Demand Notice	Reserve Price (Rs.) & Bid Increment	Date & Time of Auction	Contact Person Details - (AO and Disposal team)
Mr. Sabir Khan S/o Mr. Nasruddin Khan House No. 749/1, Beesa Bhoor Nagar, Bulandshahr, Uttar Pradesh-203001 Also at: House/Plot No.3, Village-Maukheda, Distt- Bulandshahr, Uttar Pradesh-203001. Mrs. Nazreen W/o Mr. Sabir Khan House No. 749, Beesa Bhoor Nagar, Bulandshahr, Uttar Pradesh-203001 Also at: House/Plot No.3, Village-Maukheda, Distt- Bulandshahr, Uttar Pradesh-203001.	Rs.34,99,576/- (Rupees Thirty Four Lakh Ninety Nine Thousand Five Hundred Seventy Six Only) in respect of Loan Account No. SLPHGPRK002988 as on 09-Jun-2025, and Rs. 3,32,549/- (Rupees Three Lakh Thirty Two Thousand Five Hundred Forty Nine Only) in respect of Loan Account No. SLPHGPRK003388 as on 09-Jun-2025 with further interest at the contractual rate.	Rs. 62,00,000/- (Rupees Sixty Two Lakh Only)  Bid Increment: Rs. 10,000/- and in such multiples.  Earnest Money Deposit (EMD) (Rs.): Rs. 6,20,000/- (Rupees Six Lakh Twenty Thousand Only)	17th Nov. 2025  Time : 11.00 A.M. to 01.00 P.M.	Mr.Sanjeev Sharma 9810328494 Mr.Nikhil Kumar No.7053869593 Mr.Ashaq Patka 9819415477 011-40725822 Customer Care Number - 022-40081572 Property Inspection Date: 10-Nov-2025 Time 11.00 a.m. to 12.00 p.m

**Description of Property**

All that piece and parcel of the Property bearing # Residential House Plot No. 3, Out of Khet No. 391, Area Measuring 180 Sq. Yards., Situated in the Village-Maukheda, Pargana Baran, Tehsil & Distt- Bulandshahr, Uttar Pradesh. Boundaries of the said Property :- East: Property Of Smt. Sandhya , West: Plot No.4, North: Road 30ft. Wide, South: Property of Ashok Singhal,

- For detailed terms and conditions of the sale, please refer the website of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) website.
- The intending buyer have to submit their EMD amount to be deposited by way of RTGS/NEFT to the account details mentioned herein below: BANK NAME: AXIS BANK LIMITED BRANCH: BANDRA KURLA COMPLEX, MUMBAI BANK ACCOUNT NO. Current Account No. 91102004567633 IFSC CODE: UTIB0000230.

Place : Bulandshahr Date : 09-10-2025

Sd/- Authorised Officer- Truhome Finance Limited (Formerly Shriram Housing Finance Limited)

**homefirst**  
 We'll take you home  
**Home First Finance Company India Limited**  
 CIN: L65990MH2010PLC240703  
 Website: [homefirstindia.com](http://homefirstindia.com)  
 Phone No.: 180030008425 Email ID: [loanfirst@homefirstindia.com](mailto:loanfirst@homefirstindia.com)

**POSSESSION NOTICE**

**REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence HOME FIRST FINANCE COMPANY INDIA LIMITED are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT, 2002 read with rules thereunder, taken POSSESSION of the secured assets as mentioned herein below:

Sr. No	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Babli, Hunny , Sani Yadav	Flat-PLOT NO. 9D, VRINDAVAN GARDEN, SAHIBABAD,LIG FLAT NO. SF-2, SECOND FLOOR, REAR SIDE, PART OF PLOT NO. 9D, VRINDAVAN GARDEN, SAHIBABAD, VILLAGE PASONDA, PARGANA LONI, GHAZIABAD, U.P., Ghaziabad, Uttar Pradesh-201005. Bounded By : North by - Road 40' wide, South by - Service Lane 20' wide, East by - Plot No. 9-E, West by - Remaining Part Plot.	03-08-2025	912,592	07-10-2025
2.	Kalyan Singh Kalyan, Sneha Lata	Flat-Plot No -139-B, Khasra no -2964 Mi, Mansarovar park , Village - Shahpur Bamheta , Pargana Dasna, Ghaziabad,Ghaziabad,Uttar Pradesh-201005. Bounded By : North by - Other Plot, South by - Rasta 20 Feet Wide, East by - Other Plot, West by - Other Plot.	03-08-2025	1,461,126	07-10-2025
3.	Ved Prakash, Hemlata prakash	Flat No-TF-04, Third Floor Roof Right,(Front middle portion),Plot No. B-1/3, Ganga Vihar, Village Sadullahbad, Pargana - Loni,Ghaziabad,Uttar Pradesh,201102 Bounded by North-Remaining part of Plot No. B-1/3, East-Service Lane, West-Road 40' wide, South-Plot No. B-1/2.	03-08-2025	860,037	07-10-2025
4.	Manoj Ghosh, Tumpa Ghosh	Flat-SF-1 Front LHS,Plot No 2 & 4 Prem Vihar,Khasra No 1270/2, Loni,Ghaziabad, Uttar Pradesh-201102. Bounded By : North by -Plot numbers 2 and 3, or plot owned by another party, South by -Plot owned by another party, East by -15-foot wide road, West by -Plot owned by another party.	03-08-2025	1,106,269	07-10-2025
5.	Anand Kumar, Madhuri Devi	LIG FLAT NO. UGF-1 (FRONT RHS), PLOT NO. A-137,KHASRA NO. 349, RAIL VIHAR SAHKARI AWAS SAMITY, VILLAGE SADULLABAD, PARGANA LONI, Ghaziabad, Uttar Pradesh,201102 Bounded by North-Plot No. A-138, East-Plot No. A-139, West-Road 30' wide, South-Plot No. A-136.	03-08-2025	1,017,785	07-10-2025
6.	Tarun Mishra,Pooja .	Plot-Khasra No. 12,13,14 vake maidapur, Bareilly,Bareilly,Uttar Pradesh-243001. Bounded By : East by - Land seller, West by - Plot Shahdab, North by - Road 12 ft wide, South by - House Nisar.	03-08-2025	2,136,525	07-10-2025
7.	Dharmendra Kumar, Abhishe k Sharma, Mamtesh	House- RESIDENTIAL HOUSE ON PART OF PLOT NO-10 & 11, KHASRA NO-1476, SITUATED AT NAHAR SINGH ENCLAVE, JWALAPUR, PARGANA JWALAPUR, TEHSIL & DISTRICT HARIDWAR, IN SIDE NAGAR NIGAM HARIDWAR, Haridwar, Uttarakhand-249407. Bounded			